FORM NO. 21

(*See* rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, .....BENCH

OA/TA/RA/CP/MA/PT 0.192 of ~~20~~ 90

Babu Ram Dhooria .....Applicant(S)

*Versus*

U.O.I. .....Respondent(S)

INDEX SHEET

| Serial No. | DESCRIPTION OF DOCUMENTS | PAGE |
|---|---|---|
| 1 | Check list | 1 to 2 |
| 2 | Order sheet | 3 to 4 |
| 3. | Judgment | 5 to 9 |
| 4. | Petition with power | 10 to 31 |
| 5. | Annexure | 32 to 53 |
| 6 | CA | 54 to 74 |
| 7 | RA | 75 to 84 |

B-C. file weeded and destroy

Certified that the file is complete in all respects.

for

Signature of S.O.

11/6/14

Signature of Deal. Hand

Central Administrative Tribunal
Circuit Bench
Date of Filing 20.3.90
Date of Receipt

Deputy Registrar (J)

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

Registration No. 92 of 1989 (L)

APPLICANT(S) B. R. Dhawan

RESPONDENT(S) U.O.I.

| Particulars to be examined | Endorsement as to result of examination |
|---|---|
| 1. Is the appeal competent ? | Yes |
| 2. a) Is the application in the prescribed form ? | Yes |
| b) Is the application in paper book form ? | Yes |
| c) Have six complete sets of the application been filed ? | Yes |
| 3. a) Is the appeal in time ? | Yes |
| b) If not, by how many days it is beyond time? | |
| c) Has sufficient case for not making the application in time, been filed? | |
| 4. Has the document of authorisation/ Vakalatnama been filed ? | Yes |
| 5. Is the application accompanied by B.D./Postal Order for Rs.50/- | Yes |
| 6. Has the certified copy/copies of the order(s) against which the application is made been filed? | Yes |
| 7. a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ? | Yes |
| b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ? | Yes |
| c) Are the documents referred to in (a) above neatly typed in double sapce ? | Yes |
| 8. Has the index of documents been filed and pageing done properly ? | Yes |
| 9. Have the chronological details of representation made and the out come of such representation been indicated in the application? | Yes |
| 10. Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal? | No |

| Particulars to be Examined | Endorsement as to result of examination |
|---|---|
| 11. Are the application/duplicate copy/spare copies signed ? | Yes |
| 12. Are extra copies of the application with Annexures filed ? | Yes (3 + 2 Set) |
| a) Identical with the Original ? | |
| b) Defective ? | |
| c) Wanting in Annexures Nos._____pagesNos _____? | NO |
| 13 Have the file size envelopes bearing full addresses of the respondents been filed ? | Yes |
| 14. Are the given address the registered address ? | Yes |
| 15. Do the names of the parties stated in the copies tally with those indicated in the application ? | NA |
| 16. Are the translations certified to be ture or supported by an Affidavit affirming that they are true ? | Yes |
| 17. Are the facts of the case mentioned in item no. 6 of the application ? | |
| a) Concise ? | |
| b) Under distinct heads ? | |
| c) Numbered consectively ? | |
| d) Typed in double space on one side of the paper ? | Yes |
| 18. Have the particulars for interim order prayed for indicated with reasons ? | Yes |
| 19. Whether all the remedies have been exhausted. | |

dinesh/

O.A. 92/90(C)

6.12.90

D.R.

Mr. M. Dubey Ld. counsel for the applicant is present today. O.P's side is not present. Dr. D. Chandra C/R has not ~~been~~ filed counter.

30/Portunities have already been ~~given~~ given.

Put up before Bench

26.3.91 No Sitting Adj to 24.5.91
Sd

24.5.91 No Sitting Adj to 9.9.91.
Sd

9.9.91 No Sitting Adj. to 20.12.91.
h

20.12.91 No Sitting adj to 21.2.92
d

21.2.92 - Hon. Mr. S. N. Prasad - JM. Bench on 7/1/91

Case called out several times at interval. Shri M. Dubey learned counsel for applicant has moved application for adjournment on the ground of his not feeling well. None responds on behalf of the respondents

List this case for hearing on 10.3.92.

JM.

or
CA RA have been exchanged case already for hearing
SPH
D
9.3.92

D
10.3.92 Hon. Mrs. M. Berwal, JM

case called out. None responds on behalf of either of the parties. Lawyers are on strike today. CA & RA have been exchanged. The case is ready for hearing. List this case for hearing on 18.3.92.

JM

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

O.A.No.92 of 1990.

Babu Ram Dhooria .....Applicant.

Versus

Union of India & 2 others .....Respondents.

Hon'ble Mr.Justice U.C.Srivastava,VC

The applicant entered the Postal Department in the year 1966 and after gradual promotions, he was promoted as Postal Assistant and at the relevant point of time was working in Mehewaganj Post Office,Distt.Kheri. A charge-sheet was served on the applicant under Rule 16 of the C.C.S(CCA) Rules,1965 by the Superintendent of Post Offices,Kheri on 24.11.88 alleging that while he was working as Postal Assistant at Kheri Head Post Office in the capacity of Ledger Assistant II on 12.8.85, he failed to comply with the provisions of Rules 440 and 442 of P & T Manual Vol.VI Part II by not raising objection in transferring Kheri H.O. five years T.D.Account No.50986 to Mohamdi Sub-Office and thus the department sustained a loss of Rs.32,705/- and secondly he failed to comply with the provisions of Rule 440 and 442 on 10/11.6.85 in that capacity by not raising objectic on transferring Kheri H.O. five years T.D.Account No.50975 to Pallia Sub-Office under its Account No.125768 and thereby the Department sustained a lo of Rs.30,775/- and by doing so he failed to maintain absolute integrity and devotion to duty as required under Rule 3(i) (ii) of the CCS(Conduct)Rules. The applicant moved an application that particular documents may be given to him to enable him to file his reply and this is how the matter was delayed and ultimately he submitted his reply making certain complaints. The Disciplinary

Authority found that all this was a matter which could have been decided on the basis of documents and consequently on the basis of documents, a detailed order was passed by him narrating the facts and circumstances and the loss to which the department was put to and the applicant's role in the same in-as-much-as there was act of omission or commission on his part also. The applicant filed a departmental appeal which too was dismissed. Thereafter, he approached this Tribunal.

2. The parties have exchanged their affidavits and on behalf of the applicant, the enquiry proceedings have been seriously challenged and it has been said that the applicant has been deprived of reasonable opportunity to defend himself. He was not given the copies of the documents nor was allowed the inspection of each and every document and further reliance was placed on the statements of certain witnesses whom the applicant was not allowed to cross-examine and no full-fledge enquiry took place. It is to be noted that the charge against the applicant was in respect of a minor penalty only. It was for the Disciplinary Authority to decide whether a full-fledged enquiry should be held or not. The Disciplinary Authority could have acted on the basis of versions of both the sides and it was on its discretion to hold an enquiry. In the instant case, the Disciplinary Authority has decided the matter taking into consideration the version of the applicant as well as the documents and in the opinion of the Disciplinary Authority and the Appellate Authority, it was a case which could have been decided on the basis of

documents and no oral evidence was needed.

3. The respondents in the reply have pointed out that the photostat co-pies of the documents sought for by the applicant were given to him though at a later stage. The applicant also wanted other documents but he could not point out as to how they were relevant in the case. In the entire pleadings of the case, the relevancy of such documents have not been pointed out. In the circumstances, it cannot be said that it was a case where a full-fledged enquiry should have been held and the ~~enquiry~~ punishment is vitiated on this score. After the enquiry, the Disciplinary Authority passed an order requiring the applicant to pay a sum of Rs.9,000/- which was adjusted to his liability but no reason whatsoever, has been assigned as to how the applicant was liable to pay that amount. From the pleadings of the parties, it is clear that more than one persons were involved in the same and if there were lapses, omissions and negligence, it was not only on the part of one and for that it was obligatory on the department to hold the extent of liability of each and every person and without determining the liability of ~~each and~~ every person, arbitrarily no amount could have been fixed and no person could have been asked to pay a particular amount. In this connection, reference of Rules 106, 107 and 108 of the P & T Manual may be made which read as under:-

> "106: In the case of proceedings relating to recovery of pecuniary loss caused to Government by negligence, breach of order by the Government Servant, the

penalty of recovery can be imposed only when it is established that a Government servant was responsible for a particular act, for acts of negligence and for breach of order and rule and that such negligence and breach caused loss.

107: In case of loss caused to the Government, the Competent and Disciplinary Authority should correctly assess in a realistic manner a contributory negligence on the part of officer while determining any omission or lapse on the part of an Officer bearing of such lapses or loss and extranuating circumstances in which duties were performed by the officer, shall be given due weight.

108: Maximum amoung which may be recovered from the deliquent Officer on account of loss caused to the department who is negligent should be one thousand rupees of his pay spread over a period of three years. For this purpose only basic pay should be taken into account. In addition the penalty of recovery technically there is no bar to impose a statutory penalty if the circumstances of the case justify. The Punishing Authority should, however, bear in mind that more than one penalty was imposed one of which recovery of pay the whole of the part of loss caused to the Government."

4. In the instant case, the respondents directed that the recovery should be made that is within the period prescribed under the rule within three years and obviously it was found that the applicant was also responsible for negligence and breach of the rule. Even if that was so in view

of Rule 107, it was obligatory on the part of the respondents to find out as to what extent the applicant's negligence was responsible for causing a particular loss but that was not done although the rule enjoins a duty on the respondents to do so. Accordingly, this application deserves to be allowed in part and so far as recovery of the part of order is concerned, fixing a sum of Rs.9,000/- as liability of the applicant is quashed. However, it will be open for the respondent to decide the role of the applicant and the contributory negligence and the extent of loss to which he is responsible and which he is required to pay. In case, ultimately after the enquiry which it is expected may be concluded within three months as the matter is old, it is found that the applicant is liable to pay a lessor amount, the extra amount which has been realised from the applicant, would be refunded back to him. With these observations, the application is disposed of without any order as to costs.

DATED: MARCH 18,1992 VICE CHAIRMAN.

(ug)

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNAL ACT 1985

- - - - - -

Central Administrative Tribunal
Circuit Bench, Lucknow
Date of Filing: 28.3.90
Date of Receipt:

Deputy Registrar(J)

Babu Ram Dhooria ... Applicant

Versus

Union of India and others ... Respondents

INDEX


| S.No. | Description of documents relied upon | Page Number |
|---|---|---|
| | **Compilation No. 1** | |
| 1. | Application | 1 to 12 |
| 2. | Annexure A-8 : SPOs Kheri memo no. F-6/87-88/ Dis-14 of 30.1.89 | 13 to 16 |
| 3. | Annexure A-11: Nideshak Dak Sewaayan (DPS) Lucknow Region, Lucknow memo no. RDS/Appeal-85/89/13 of 28.5.89 | 17 to 19 |
| | Vakalatnama & Postal order | |
| | **Compilation No. 2** | |
| 4. | Annexure A-1 : True copy of the charge-sheet no.F-6/87-88/Dis-14 dated 22/24.11.89. | 20 |
| 4(a) | Annexure A-1(a) True copy of imputation of charges | 21 |
| 5. | Annexure A-2 : True copy of application dated 28.11.88 | 22 |
| 6. | Annexure A-3 : ...do... 10.12.88 | 23 |
| 7. | Annexure A-4 : ...do... reply dated 14.12.88 | 24 |
| 8. | Annexure A-5 : ...do.. letter dated 19.12.88 | 25&26 |
| 9. | Annexure A-6 : ...do... 13.1.89 | 27 |
| 10. | Annexure A-7 : ...do... 20.1.89 | 28&29 |
| 11. | Annexure A-9 : ...do... DGP&T letter dated 13.2.81 | 30 to 32 |
| ~~12.~~ | ~~Annexure A-1(a) : True copy of imputation of charges.~~ | |
| 12. | Annexure A-10 : True copy of appeal dated 10.3.89 | 33 to 41 |


Filed today 20/3/90

बाबू राम धूरिया

Signature of the applicant

For use in Tribunal's office

Date of filing : 28.3.90

Registration No. : 92/1990(L)

Noted for 4.4.90
M. Dubey

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH
LUCKNOW

No. 92 of 1990 (L)

Central Administrative Tribunal
Circuit Bench, Lucknow
Date of Filing 20/3/90
Date of Receipt by Post.....

Deputy Registrar(J)

Babu Ram Dhboria aged about 48 years, s/o Shri Badri Prasad, Postal Assistant, Mahewa Ganj Post Office, Kheri Division, Kheri, r/o Village & P.O. Mideria, Distt. Kheri.

... Applicant

Versus

1. Union of India, through the Secretary to the Government, Ministry of Communications, Department of Posts, Government of India, New Delhi.

2. Director, Postal Services, Lucknow Region, Lucknow.

3. Superintendent of Post Offices, Kheri Division Kheri.

.... Respondents.

- - - - -

Details of application :

| | | |
|---|---|---|
| 1. | Particulars of the orders against which the application is made. | F-6/87-88/Disc.14 |
| 2. | (a) Number of the order. | i) F-6/87-88/Disc.14<br>ii) RDS/Appeal-85/89/13 |
| | (b) Date of the order. | i) 30.1.1989<br>ii) 28.5.89 |
| | (c) The authority which has passed the order | i) Superintendent of Post Offices, Kheri Division, Kheri, and<br>ii) Director Postal Services, Lucknow Region, Lucknow. |
| | | Annexure A-8 and A-11 respectively. |

2. Jurisdiction of the Tribunal :

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of this Tribunal.

बाबू राम धुरिया

3. Limitation :

The applicant further declares that the application is within the limiation period prescribed in Section 21 of the Administrative Tribunal Act, 1985.

4. Facts of the case :

i) That the applicant entered the Postal Department in the year 1966 as a temporary Class IV employee and had continuous service from 11,4.71 and was promoted to the Clerical Grade from 31.12.79. He has ever been working faithfully, diligently, honestly and sincerely to the satisfaction of his superior. The applicant is at present working as Postal Assistant at Post Office Mahewagang in the District Kheri under the Administrative control of respondent no. 3.

ii) That the applicant was served with a charge sheet under Rule 16 of the C.C.S.(C.C.A.) Rules, 1965, by the Superintendent of Post Offices, Kheri, vide his no. F-6/87-88/Disc.14 dated 24.11.88 with the allegations that while he was working as Postal Assistant at Kheri Head Post Office in the capacity of Ledger Assistant II on 12.8.85, he failed to comply with the provisions of Rule 442 of P & T Manual Vol. VI, Part II by not raising objection in transferring Kheri H.O. 5 years T.D. A/c No. 50986 to Mohamdi Sub-Office, and thus the Department sustained loss of Rs. 32705/- and secondly he failed to comply with the provisions of Rule 440 & 442 ibid on 10th & 11th of June, 1985 in that capacity by not raising objections on transfering Kheri H.O. 5 years T.D. A/c No. 50975 to Pallia Sub-Office under its Account No. 125768, and thereby the Department sustained a loss of Rs. 30775/-, and by doing so he failed to maintain absolute integrity and devotion to duty as required under Rule 3(i) (ii) of the C.C.S.(Conduct) Rules,

1964. A true copy of the charge sheet is Annexure A-1 and A-1(a).

iii) That the applicant was required to submit his representation, if any, within 10 ~~day~~ days. The applicant after going through the charge sheet and finding that the allegations contained therein were vague and indefinite, applied vide his application dated 28.11.88 and 10.12.88 that records relating to the casemay be shown to him or the attested copies thereof be supplied to him to enable him to submit his representation, but both the requests of the charged employee (the applicant) were not acceded to, and he was informed by the Disciplinary Authority respondent no. 3 vide its letter dated 14.12.88 that under Rule 16 no opportunity of showing the records is permissible. True copies of the applicant's applications dated 28.11.88 and 10.12.88 are Annexures A-2 and A-3 and a true copy of the reply dated 14.12.88 is Annexure A-4.

iv) That the disciplinary authority i.e. Respondent no. 3 did not comply with the provisions contained in Rule 77 of P & T Manual Vol. III reproduced below :

"Rule 77 of Post and Telegraphs Manual Volume III. "

"Inspection of documents may be permitted - Rule 16 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965, doesnot make it incumbent of the part of the disciplinary authority that it should give the accused official and opportunity to inspect the relevant records provided no formal enquiry is considered necessary by the disciplinary authority. If, however, an accused officer in such a case makes a request for permitting him to inspect the relevant records to enable him to submit his defence, the disciplinary authority may grant the permission."

The applicant had demanded inspection of the following relevant records for his proper defence :-

(a) Evidence in support of the charges.

(b) Statements recorded in respect of the alleged frauds, and

(c) Statements of the applicant regarding both accounts,

(d) Ledger Cards, Pass Books, SB10(b) transfer applications, AT (Advice of Transfer) and local transfer Journals regarding alleged accounts.

But he was supplied only a few records vide letter dated 6.12.88 which were not genuine, authenticated and admissible in evidence. The main and valuable record and evidence intended to be utilised against the applicant was neither shown nor supplied with the charge-sheet even on his repeated requests, and it was kept secret. In this way, the petitioner was denied reasonable opportunity of being heard and adducing proper defence to rebut the charge effectively.

v) That the applicant further by his letter dated 19.12.88, addressed to the respondent no. 3 pointed out that the charge-sheet served on the applicant was vague, indefinite, incomplete and cryptic as neither any evidence in support of the charges was indicated nor necessary particulars in respect of the charge-sheet were furnished. The applicant informed the respondent no. 3 to the effect that due attention to and consideration of his earlier applications had not been given and the required records and the copies of statements were not supplied to him, in absence of which it was not possible to submit proper and effective representation. It was further requested that if the request of the applicant is not acceded

to, an open enquiry be made to give an opportunity to the applicant to prove his innocence. A true copy of the letter dated 19.12.88 is Annexure A-5.

vi) That the Superintendent of Post Offices, Kheri Division, respondent no. 3, by his letter dated 13.1.89 intimated that the available documents had been sent with his letter dated 6.12.88 and the request for open enquiry was not found justified. The applicant was directed to submit his representation within 7 days of the receipt of the said letter. A true copy of this letter dated 13.1.89 is Annexure A-6.

vii) That the applicant again by his letter dated 20.1.89 which was in reference to the Supdt. of Post Offices, Kheri letter dated 13.1.89 stated that he was not in a position to submit his representation in absence of the documents asked for by him and that open enquiry was necessary to enable the applicant to see records, cross examine ~~iw~~ witnesses and adduce and produce his own evidence to prove that the allegations against him were baseless and unfounded. A true copy of the letter dated 20.1.89 is Annexure A.7. The Superintendent of Post Offices Kheri Division did not again apply his mind to the facts and circumstances of the case and did not allow open enquiry as requested by the applicant to achieve the end of justice. The action of the Supdt. of Post Offices, Kheri was in constravention and violation of DG P&T instructions contained in his letter no. 6-15/73 Disc.I dated 26.9.1973 which lays down that "In a case where the delinquent Government Servant has asked for the ~~s~~inspection of certain documents and also for cross examination of the prosecution witnesses on whose statements the imputations were

based, the disciplinary authority should naturally apply its mind more closely to the request and need not reject the request solely on the ground that an enquiry is not mandatory."

viii) That despite the repeated demands for open enquiry made by the applicant, the respondent no. 3, did not consider his request objectively and did not allow him ~~to~~ the opportunity of inspection of documents/ records, cross examination of prosecution witnesses and adduce his own evidence and thus the applicant was deprived of natural justice and reasonable opportunity to clear himself of the charges maliciously and prejudicially levelled against him. The respondent no. 3 without affording the opportunity of hearing to the applicant passed an ex-parte order by his memo dated 30.1.89 and wrongly holding that the charges against him were fully proved, inflicted punishment of recovery of Rs. 9000/- from his pay in monthly instalments of Rs. 300/- each. No justifaction for this recovery was given in the punishment order. A true copy of the punishment order dated 30.1.90 is Annexure A-8.

ix) That since the allegations contained in the charges were altogether vague and indefinite, and probably without evidence, and were so bare that nobody could understand and reply them easily. So the applicant vide his representations dated 19.12.88 and 20.1.89 (Annexures A-5 & A-7) had requested and demanded oral or open enquiry as provided under Rule 16(1)(b) of the C.C.S.(C.C.A.)Rules 1965, so that he might be able to prove his innocence and rebut the charges contained in the evidence whatsoever appearing against him. But vide letter dated 13.1.89 in an arbitrary and abrupt manner the petitioner was informed that copies of available records were

supplied, and there was no justification of holding oral or open enquiry as demanded under Rule 16 ibid, but no cogent reasons in support of the decision were assigned and intimated in that very letter dated 13.1.89, Annexure A-6.

x) That it was nowhere mentioned in the charge sheet that any fraud or cheating had been committed. When there was no mention about any complaint from any of the depositors of the alleged accounts, how the Department could know that there was a fradulent withdrawal in the alleged accounts. The source of detection of the alleged fraud has also not been disclosed. The stage, place and modus operandi of the so-called fraud have also not been disclosed in the charge-sheet, and the persons by whom the Department was cheated by making fraudulent withdrawals have not been mentioned in the charge-sheet. Who is the real culprit, and what action was taken against him has knowingly been suppressed and ignored. Whether the applicant is directly or indirectly participant in so-called fraud, has also not been declared in the charge-sheet. In the absence of these obligatory requirements, the charge sheet is incomplete, indefinite and illegal, and it is merely an assumption of the respondents that the alleged loss was sustained by the Department due to the negligence or breach of orders on the part of the applicant. The department has miserably failed to bring home the charges levelled against the applicant that he has any point of link in the chain of so called loss. It has not yet been proved by the Department that there was fraud or alleged loss in the Department.

xi) That recovery from pay though minor penalty, an opportunity vide Art. 311(2) of the Constitution must be provided to the charged employee as per verdict of the Hon'ble High Court of M.P. (A.I.R. 1960 M.P., page 294). Inspite of the law laid down by the Hon'ble High Cour the protection guaranteed under Art. 311(2) or the procedure of major penalty under Rule 14, cannot be given a go-bye in recovering the loss from pay as per Departmental orders too. The Government orders contained in DG P&T's letter no. 114/176/78-Disc.II dated 13.2.1981, a true copy of which is Annexure A-9, itself in unambiguous terms lays down that recovery from pay is a special type of penalty which cannot be awarded in all types of misconduct.... Thus, the rule itself makes it clear that "Penalty of recovery can be awarded only in case where it has been established that the negligence or breach of orders on the part of a Government Servant has led to the loss to the Department."

It means without any shadow of doubt that negligence or breach of orders on the part of the Government Servant is to be proved first, as the word 'established' itself directs and this cannot be done without conducting open enquiry by adopting the prescribed procedure of rule 14 of the C.C.S. (C.C.A.) Rule, 1965.

The abovesaid order dated 13.2.81 (Annexure A-9) lays down the ~~following obligatory~~ manner in which charge sheet should be framed and if this is not done the orders awarding the penalty of recovery will be liable to be set aside. It, is therefore, obligatory that;

(a) the charge-sheet should be quite elaborate, and should not only indicate the nature of

lapses on the part of the particular official, but also indicate the modus-operandi of the frauds and their particulars, and how it can be alleged that but for the lapses on the part of the official, the loss would bot have occured.

(b) the fraud or misappropriation could be avoided or that successful enquiries could be made to locate the stage at which the particular fraud had been committed by a particular person.

(c) how the alleged lapses of the official had contributed to the loss sustained by the Department and how the official had a link with the alleged loss, and the fraud or loss could be avoided, had the lapses been not committed by the accused official.

(d) explanation of the facts leading to the loss as to who had cheated the Department and at what stage & place, and necessity of making subsidiary offenders etc. But, the charge sheet served on the petitioner is suffering from all the required particulars, and without such detailed allegations, how a person was expected to meet the charges, is simply ridiculous. In these circumstances, the petitioner had been obviously prejudiced for submitting his representation and defending himself properly from imaginary charges being altogether vague and indefinite.

xii) That the decision of the disciplinary authority dated 30.1.89 is not a speaking order. Nothing is new therein, but a copy of the charge-sheet and brief history of the correspondence. The Disciplinary Authority has failed to speak about the facts noted in pre-paras of this application.

xiii) That the applicant being aggrieved by the punishment order 30.1.89, preferred an appeal to the respondent no. 2, who also did not consider the case objectively and has also not passed a reasoned or speaking order. The Appellate Authority in its decision dated 28.5.89, did not indicate the considerations which the Disciplinary Authority gave in relation to those matters, and the legal and obligatory points noted above, left blank by noting them on page 2 of his order. Both the authorities have misconstrued the orders of holding oral enquiry contained in letter no. 6-15/73-Disc.I dated 26.9.73, and failed to assign cogent reasons for not holding oral enquiry. Discretion of Disciplinary Authority does not mean that enquiry is barred, or that it is subject to the pleasure of the authorities. Actually, they failed to apply their minds in judicial spirit under the circumstances of the case. A true copy of the appeal dated 10.3.89 is Annexure A-10 and a true copy of the appellate order is Annexure A-11.

xiv) That the applicant being aggrieved by the punishment as well as appellate orders prefers, this application before this Hon'ble Tribunal.

5. Grounds for relief with legal provisions :

i) Because the charge sheet served on the applicant was/is vague, indefinite and unspecific.

ii) Because the relevants records were neither shown nor their attested copies were supplied to the applicant.

iii) Because the applicant was not afforded reasonable opportunity of defence.

iv) Because open enquiry was not held on demand and the applicant was denied the opportunity of examining the relevant documents and cross examining the concerning witnesses.

v) Because the various representations made by the applicants were not objectively considered.

vi) Because the disciplinary authority passed his order ex-parte without obtaining the defence/ representation of the applicant.

vii) Because no nexus to the alleged loss sustained by the Department was specified in respect of the applicant.

viii) Because the applicant was arbitrarily and pre-judiciously punished by the disciplinary authority.

ix) Because the order of recovery of Rs.9000/- from the pay of the applicant is bad and illegal.

x) Because the appellate authority did not consider the applicant's appeal objectively and he did not apply his mind to the facts and circumstances of the case.

xi) Because both the punishment and appellate orders do not show how the alleged loss was caused to the Department as a result of the allegations levelled against the applicant and how he is responsible for the monetary loss, if any.

6. Details of the remedies exhausted :

The applicant submitted appeal (Annexure A-10) against the punishment order (Annexure A-8) and the same was rejected by order dated 28.5.89 (Annexure A-11). No other remedy was/is available to the applicant.

A22

7. Matters not previously filed or pending with any other Court.

The applicant further declares that he had not previously filed any application, writ petition or suit regarding the matter in respect of this application has been made before any Court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

8. Relief(s) sought :

In view of the facts mentioned in para 4 above the applicant prays for the following reliefs:-

i) That this Hon'ble Tribunal be pleased to declare the punishment order dated 30.1.89 (Annexure A-8) and appellate order dated 28.5.89 (Annexure A-11) as improper, unjust & illegal and accordingly the order of recovery of Rs. 9000/- from the pay of the applicant be quashed.

ii) That the cost of the case be awarded in favour of the applicant as against the respondents.

iii) Any other relief deemed just and proper be allowed in favour of the applicant.

9. Interim order, if any, prayed for :

Pending final decision on the application, the applicant seeks the following interim relief.

That the order of recovery at Rs. 300/- per month from the pay of the applicant be stayed meanwhile and an ad-interim order to the same effect be passed immediately.

10. The application will be presented personally by the applicant through his Counsel Shri M.Dubey, Advocate.

7. Matters not previously filed or pending with any other Court.

The applicant further declares that he had not previously filed any application, writ petition or suit regarding the matter in respect of this application has been made before any Court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

8. Relief(s) sought :

In view of the facts mentioned in para 4 above the applicant prays for the following reliefs:-

i) That this Hon'ble Tribunal be pleased to declare the punishment order dated 30.1.89 (Annexure A-8) and appellate order dated 28.5.89 (Annexure A-11) as improper, unjust & illegal and accordingly the order of recovery of Rs. 9000/- from the pay of the applicant be quashed.

ii) That the cost of the case be awarded in favour of the applicant as against the respondents.

iii) Any other relief deemed just and proper be allowed in favour of the applicant.

9. Interim order, if any, prayed for :

Pending final decision on the application, the applicant seeks the following interim relief.

That the order of recovery at Rs. 300/- per month from the pay of the applicant be stayed meanwhile and an ad-interim order to the same effect be passed immediately.

10. The application will be presented personally by the applicant through his Counsel Shri M.Dubey, Advocate.

11. Particulars of Postal order/s filed in respect of the application fee :

No. of postal order :

Name of the Post Office of Issue :

Date of Issue :

P.O. where payable : Allahabad G.P.O.

12. List of enclosures :

Annexures A-1 to A-11 as detailed in the Index.

M. Dubey
Advocate

बाबू राम धूरिया
Applicant

Verification

I, Babu Ram Dhooria, s/o Shri Badri Prasad aged 48 years working as Postal Assistant in the Post Office Mahewaganj, Distt. Kheri, r/o Village & P.O. Mideria, Distt. Kheri, do hereby verify that the contents of paras 1 to 4, 6, 7, 10 to 12 are true to my knowledge and those of paras 5, 8 and 9 are believed to be true on legal advice and that I have not suppressed any material fact.

बाबू राम धूरिया
Signature of applicant

Place : LUCKNOW

Dated : 26 - 3.90

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
CIRCUIT BENCH, LUCKNOW

(13)

Regn. No. O.A. / of 1990

Babu Ram Dhusia Versus Union of India & Others

ANNEXURE. A-8

## भारतीय डाक विभाग

कार्यालय अधीक्षक डाकघर, खीरी मण्डल, खीरी - 262 701.

ज्ञापन संख्या एफ-6/87-88/डिप्स-14

दिनांकित : खीरी : 30-1-89

श्री बाबू राम धूरिया डाक सहायक महेवागंज को केन्द्रीय सिविल सेवा (वर्गीकरण, नियंत्रण एवं अपील) नियमावली 1965 के नियम 16 के अन्तर्गत अवचार अथवा कदाचार के लांछनों का एक विवरण इस कार्यालय के ज्ञापन संख्या-सम दिनांक 22/24-11-88 द्वारा दिया गया था, जो उन्हें दि0 25-11-88 को प्राप्त हुआ उन पर लगाये लांछन निम्न प्रकार है -:

यह कि उक्त श्री बाबूराम धूरिया ने दिनांक 12-8-85 को लेजर सहायक द्वितीय खीरी मुख्य डाकघर के पद पर कार्य करते हुए खीरी मुख्य डाकघर 5 वर्षीय टी0डी0 खाता संख्या 50986 को मोहम्मदी खाता सं0 8111 के अन्तर्गत अन्तरित किया । मोहम्मदी डाकघर द्वारा इस खाते को मुख्य डाकघर के निर्देश के बिना ही दि0 5-7-85 को ही खोल लिया गया था किन्तु उक्त श्री बाबूराम धूरिया ने इस अनियमित कार्य पर कोई आपत्ति न करते हुए खाते का अन्तरण कर दिया । इस प्रकार डाक-तार नियम पुस्तक खण्ड-6, भाग-2 के नियम 442 में दिये गये प्रावधानों का पालन उक्त श्री बाबूराम-धूरिया द्वारा न करने से विभाग को 32705/-की क्षति उठानी पड़ी ।

श्री बाबूराम धूरियाने दिनांक 10-6-86 व 11-6-86 को भी लेजर सहायक द्वितीय मुख्य डाकघर खीरी के पद पर कार्य करते हुए खीरी मुख्य डाकघर 5 साला टी0डी0 खाता संख्या 50975 की पासबुक व एसबी-10(बी) जो पीलिया उप डाकघर से प्राप्त हुई थी, को पीलिया खाता सं0 125768 के अन्तर्गत अन्तरित किया जब कि पीलिया द्वारा इस खाते को मुख्य डाकघर के निर्देश के बिना ही दि0 4/5-6-86 को ही खोल लिया गया था किन्तु उक्त श्री बाबूराम धूरिया ने इस अनियमित कार्य पर कोई आपत्ति न करते हुए खाते का अन्तरण कर दियाऔर इस खाते के लेजर कार्ड पर टिप्पणी U/S Officer Pay on proper 9/A तथा SB-3 N/A लिखी थी। इन टिप्पणियों पर कोई ध्यान नहीं दिया और अन्तरण के आवेदन पत्र एसबी0-10(बी) पर कोई टिप्पणी नहीं लिखी । इस प्रकार डाक तार नियम पुस्तक खण्ड-6 भाग-2 के नियम 440 व 442 में दिये गये प्रावधानों का पालन उक्त श्री बाबूराम धूरिया द्वारा न करने से विभाग को 30775-50 पैसे की क्षति हुई ।

ऐसा करके उन्होंने कर्तव्य परायणता बनाये नहीं रखी इस प्रकार उन्होंने केन्द्रीय सिविल सेवा(आचरण) नियमावली 1964 के नियम - 3(1) (ii) का उल्लंघन किया ।

श्री बाबूराम धूरिया ने अपने पत्र दि0 28-11-88 में कहा कि आरोप अधूरे एवं अस्पष्ट हैं किसी भी साक्ष्य को इंगित नहीं किया है । समस्त साक्ष्यों से अवगत कराया जाय दोनों खातों के सम्बन्ध में लिये गये विभिन्न बयानों की प्रतिलिपियां उनके बयानों की प्रतियां दी जाय । लेजर कार्ड, पासबुकें, एस0बी0-10(बी) एटी0 एवं लोकर ट्रान्सफर जनरल दिखाये जांय ।इस पर श्री बाबूराम धूरिया को उनके बयान दि0 11-10-88 व 29-10-88, एस0बी0-10(बी) 5 वर्षीय टी0डी0 खाता सं0 50975,लेजर कापी 5 वर्षीय टी0डी0 खाता सं0 125768 व 8111 की फोटो कापी इस कार्यालय के पत्रांक-सम दि0 6-12-88 द्वारा भेजी गई और उन्हें यह भी लिख दिया गया कि बयान होते समय हर रिकार्ड आपने देख लिया था । श्री बाबूराम धूरिया ने

(A29) (14)

पुन: अपना प्रार्थना पत्र दिनांक 10-12-88 दिया जिसमें विभिन्न लोगों द्वारा दिये गये बयानों की प्रमाणित प्रतिलिपियां दी जाने को लिखा परन्तु यह नहीं बताया कि किस-किस के बयानों की प्रतियां चाहिए इसके उत्तर में उन्हें दि0 14-12-88 द्वारा लिखा गया कि अपना अभ्यावेदन भेजें , अभ्यावेदन भेजने के बजाय श्री बाबूराम धूरियाने अपना प्रार्थना पत्र दि0 19-12-88 भेजा जिसमें वांछित अभिलेख एवं बयानों की प्रतियां नहीं भी गई लिखा जबकि लांछनों से सम्बन्धित अभिलेख व उनके बयानों की फोटो प्रतियां, दि0 6-12-88 द्वारा ही भेजी जा चुकी थी । इसमें सरकारी निर्देश ओ0एम0 नं0 11012/18/85-ई0एस0टी0(ए) दि0 28-10-85 पर ध्यान देने के लिए लिखा गया और उक्त मामले की खुली जांच कराने की मांग की ।

मैंने भारत सरकार डिपार्टमेन्ट ऑफ परसनल ओ0एम0 नं0।।012/18/85-ई0एस0टी0(ए) दि0 28-10-85 देखा जिसमें दिया है कि आरोपित कर्मचारी का अभ्यावेदन प्राप्त होने पर अनुशासनिक प्राधिकारी,आरोपित कर्मचारी ने विस्तृत जांच कराने के लिए जो हालत और कारण अपने अभ्यावेदन में दिये हैं, पर विचार बनायेगा कि जांच कराना जरूरी है या नहीं । परन्तु इस मामले में श्री बाबूराम धूरिया ने अपना अभ्यावेदन ही नहीं दिया है । दूसरे बिन्दु जिसमें आरोपित कर्मचारी ने अभिलेख/बयान की प्रतियां तथा खुली जांच कराने की प्रार्थना की थी, इसमें मैंने कोई औचित्य नहीं पाया क्यों कि उपलब्ध सम्बन्धित अभिलेखों की फोटो कापियां इस कार्यालय के पत्रांक सम दि0 6-12-88 द्वारा भेज दिये गये थे उनके बयान दि0।।-10-88 अभिलेख दिखाकर लिये गये थे जिसकी फोटो कापी भेज दी गई थी लांछनों से सम्बन्धित अभिलेख उन्हें प्राप्त हो चुके हैं, यह निर्णय इस कार्यालय के पत्रांक-सम दि0 13-1-89 द्वारा अवगत करा दिया गया उन्हें यह भी निर्देशित किया गया कि वह अपना अभ्यावेदन इस पत्र की प्राप्ति के सात दिन के अन्दर भेजें यह पत्र उन्हें दि0 14-1-89 को प्राप्त हुआ । श्री बाबूराम धूरिया ने अभ्यावेदन नहीं देकर प्रार्थना पत्र दि0 20-1-89 प्रस्तुत किया जो इस कार्यालय में दि0 23-1-89 को प्राप्त हुआ, इसमें वही कहा गया है जो उनके पूर्व पत्रों में कहा गया है । श्री बाबूराम धूरिया को अभ्यावेदन देने का काफी समय दिया जा चुका है । मैंने सम्बन्धित अभिलेखों का बारीकता से अध्ययन किया ।

श्री बाबूराम धूरिया पर लांछन है कि उन्होंने लेबर सहायक द्वितीय खीरी प्र0डा0 के पद पर कार्य करते हुये मोहम्मदी डाकघर द्वारा किये गये अनियमित कार्य पर कोई आपत्ति न करते हुये मुख्य डाकघर खीरी का 5वर्षीय टी0डी0 खाता सं0 50986 को अन्तरण कर दिया । इससे सम्बन्धित अभिलेख दिखाकर लिये बयान दि0 ।।-10-88 की फोटो कापी, मोहम्मदी उप डाकघर के 5 वर्षीय टी0डी0 खाता सं0 8।।। की लेजर की फोटो कापी श्री बाबूराम धूरिया को दी जा चुकी थी । मोहम्मदी उप डाकघर ने बिना प्र0डा0 की अनुमति के खीरी टी0डी0 खाता सं0 50986 का अन्तरण मोहम्मदी खाता संख्या 8।।। के अन्तर्गत दि0 5-7-85 को ही कर लिया था । मोहम्मदी उप डाकघर के 5 वर्षीय टी0डी0 खाता सं0 8।।। के लेजर को देखने से स्पष्ट है कि मोहम्मदी ने खाता अपने यहां 5-7-85 को ही खोल लिया था जिसमें 5-7-85 की तारीख दर्ज है । श्री बाबूराम धूरिया ने अपने बयान दि0 ।।-10-88 में कहा है कि मोहम्मदी 5 वर्षीय टी0डी0 खाता सं0 8।।। का लेजर कार्ड दिखाया गया यह खाता खीरी प्र0डा0 में खाता सं0 50986 के अन्तर्गत खुला हुआ था, दि0 12-8-85 को इस खाते का ट्रान्सफर मोहम्मदी के लिए खाता सं0 8।।। के अन्तर्गत किया गया । लेजर कार्ड पर 12-8-85 को उन्होंने पी0बी0टी0 और

बाबूराम धूरिया

क्रमश:--------3

(15)

आर0बी0टी0 सम्बन्धी पविष्टियां की, वह उनकी हाथ की है उस पर उनके हस्ताक्षर हैं लोकर ट्रान्सफर रजिस्टर उन्हें दिखाया गया दि0 12-8-85 को खीरी प्र0डा0 5 वर्षीय टी.डी0 खाता सं0 50986 मु0 21000/- इक्कीस-हजार मोहम्मदी को खाता सं0 8111 के अन्तर्गत ट्रान्सफर करने की प्रविष्टि इस रजिस्टर पर उनके द्वारा की गई इस पर श्री एस0एस0 मिश्रा के हस्ताक्षर उनके द्वारा करवाये गये थे । इस तरह उनके बयान जो अभिलेख देखकर दिये गये थे से स्पष्ट है कि श्री बाबूराम धूरिया ने मोहम्मदी उप डाक्खर द्वारा की गयी अनियमित कार्य पर कोई आपत्ति नहीं की क्यों कि मोहम्मदी उप डाक्खर ने बिना प्र0डा0 की अनुमति के 5-7-85 को ही खाता खोल लिया और मुख्य डाक्खर से अन्तरण, बिना आपत्ति किये दि0 12-8-85 को किया। यदि श्री बाबूराम धूरिया ने आपत्ति की होती तथा डाकतार नियम पुस्तक-खण्ड-6भाग-2 के नियम 442 में दिये गये प्रावधानों का पालन किया होता तो मोहम्मदी उप डाक्खर से 32705/- की निकासी शीघ्र नहीं हो पाती तथा विभाग को क्षति नहीं उठानीपड़ती । श्री बाबूराम धूरिया ने नियमों की अवहेलना द्वारा हानि होने में योगदान दिया ।

श्री बाबूराम धूरिया पर दूसरा लांछन है कि खीरी मुख्य डाक्खर 5 साला टी0डी0 खाता सं0 50975 बिना आपत्ति किये पालधा उप डाक्खर को अन्तरित किया जबकि पलिया उप डाक्खर ने दि0 4/5-6-86 को ही खाता सं0 125768 के अन्तर्गत खोल लिया था लेजर कार्ड पर लिखी टिप्पणी पर ध्यान नहीं दियाऔर नहीं एस0बी0-10(बी) पर टिप्पणी लिखी । इससे सम्बन्धित बयान दि0 11-10-88, एस0बी0-10(बी) पांच वर्षीय टी0डी0 खाता सं0 50975 व लेजर कापी 5 वर्षीय टी0डी0 खाता सं0 125768 की फोटो कापी श्री बाबूराम धूरिया को भेज दी गई थी । उनके बयान दिनांक-11-10-88 के अनुसार "खीरी प्र0डा0 5 वर्षीय टी0डी0 खाता सं0 50975 का एस0बी0-10(बी) तथा पासबुक पलिया अन्तरण हेतु प्राप्त हुई थी उसका अन्तरण पलिया को दि0 10/11-6-86 को खाता सं0125768 के अर्न्तगत किया अन्तरण के पूर्व उन्होंने एस0बी0-10(बी) पासबुक सहित, सम्बन्धित लेजरकार्ड में लगाकर ए0पी0एम0 साहब के सम्मुख जांच हेतु रखा उन्होंने इसकी विधिवत जांच करके ठीक पाने पर उन्हे (श्री बाबूराम धूरिया) खाता अन्तरण करने हेतु निर्देशित किया अतएव उन्होंने खाते का अन्तरण किया और लेजर कार्ड पर उपलब्ध टिप्पणियों को इसीलिए एस0बी0-10(बी) पर नहीं लिखा ~~[illegible]~~ पलु ए0पी0एम0का कोई लिखित निर्देश एस0बी0-10(बी) में नहीं है । श्री बाबूराम धूरिया के बयान से स्पष्ट हो गया है कि श्री बाबूराम धूरिया ने लेजरकार्ड पर लिखी टिप्पणी" ss Office copy for PA and SO-MA को एस0बी0-10(बी) पर लिखने की जरूरत नहीं समझी और नहीं कोई आपत्ति की क्यों कि पालधा उप डाक्खर ने बिना मुख्य डाक्खर के निर्देश के दिनांक 4/5-6-86 को ही खाता खोल लिया था यदि श्री बाबूराम धूरिया ने आपत्ति की होती, टिप्पणी से अवगत कराया होता तथा डाकतार नियम पुस्तक खण्ड-6 भाग-2 के नियम 440 व 442 में दिये गये प्रावधानों का पालन किया होता तो पलिया उपडाक्खर से 30775-50 की निकासी नहीं हो पाती तथा विभाग को क्षति नहीं उठानी पड़ती । श्री बाबूराम धूरियाने नियमों की अवहेलना द्वारा हानि होने में योगदान दिया ।

बाबूराम धूरिया

क्रमशः---------4

(16)

ऐसा करके श्री बाबूराम धूरिया ने कर्तव्य परायणता बनाये रखी और केन्द्रीय सिविल सर्विसेज (आचरण) नियमावली 1964 के नियम-3 (1) (iii) का स्पष्ट उल्लंघन किया है । उन पर लगाये लांछन पूर्णरूप से सिद्ध हैं ।

## आ दे श

मैं दया राम अधीक्षक डाकघर, खीरी मण्डल श्री बाबूराम धूरिया डाक सहायक महेवागंज को उनके वेतन से 9000/- (नौ हजार रु0 मात्र) की वसूली करने का दण्ड देता हूँ जो 300/- (तीन सौ रु0) मासिक से उनके वेतन से वसूल किया जाय ।

(दया राम)
अधीक्षक डाकघर,
खीरी मण्डल,
खीरी-262 701.

प्रतिलिपि-:

Regd AD

1- श्री बाबूराम धूरिया, डाक सहायक महेवागंज
2- पोस्टमास्टर खीरी
3- चरित्र पंजिका
4- दण्ड रजिस्टर
5- व्यक्तिगत पत्रावली
6- कार्यालय
7- अतिरिक्त ।

बाबू राम धूरिया

Attested
True copy
M. Dubey
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
CIRCUIT BENCH, LUCKNOW

Regn. No. O.A. of 1990

Babu Ram Dhusia Versus Union of India & Others

ANNEXURE. A-11

## भारतीय डाक विभाग

**कार्यालय निदेशक, डाक सेवायें, लखनऊ क्षेत्र, लखनऊ-226007**
**ज्ञापन सं0: आरडीएस/अपील-65/89/13 लखनऊ दिनांक 28.5.89**

यह अपील दिनांक 10.3.88 श्री बाबू राम धुरिया, डाकसहायक महेवागंज (खीरी) की है जो डाक अधीक्षक, खीरी मण्डल, खीरी के ज्ञापन संख्या एफ-6/87-88/डिस-14 दिनांक 30.1.89 जिसमें 9000/- रुपये वेतन से वसूली दण्डादेश दिये गये हैं के विरूद्ध है। अपील निर्धारित समय के अन्दर है।

2. केन्द्रीय सिविल सेवा (वर्गीकरण, नियंत्रण एवम् अपील) नियमावली 1965 के नियम-16 के अन्तर्गत अनुशासनिक कार्यवाही में अधीक्षक डाकघर खीरी के ज्ञापन दिनांक 24.11.88 द्वारा अपीलकर्ता के विरूद्ध निम्न आरोप लगाये गये थे:-

(क) यह कि श्री बाबू राम धुरिया ने दिनांक 12.8.85 को लेजर सहायक द्वितीय खीरी मुख्य डाकघर के पद पर कार्य करते हुये खीरी मुख्य डाकघर 5 वर्षीय टी0डी0 खाता संख्या 50986 को मोहम्मदी खाता संख्या 811 के अन्तर्गत अन्तरित किया (मोहम्मदी डाकघर द्वारा इस खाते को मुख्य डाकघर के निर्देश के बिना ही दिनांक 5.7.85 को ही खोल लिया गया था किन्तु श्री बाबूराम धुरिया ने इस अनियमित कार्य पर कोई आपत्ति न करते हुये खाते का अन्तरण कर दिया। इस प्रकार डाक तार नियम पुस्तिका खण्ड-6: भाग-2 के नियम 442 में दिये गये प्रावधानों का पालन उक्त श्री बाबू राम धुरिया द्वारा न करने से विभाग को 32,705/- रुपयेकी क्षति उठानी पड़ी।

(ख) श्री बाबू राम धुरिया ने दिनांक 10.6.86 व 11.6.86 को श्री लेजर सहायक द्वितीय मुख्य डाकघर, खीरी के पद पर कार्य करते हुये खीरी मुख्य डाकघर 5 वर्षीय टी0डी0 खाता संख्या 30975 की पासबुक व एसबी-10 (बी) जो पलिया उप डाकघर से प्राप्त हुई थी, को पलिया खाता संख्या 125768 के अन्तर्गत अन्तरित किया जब कि पलिया द्वारा इस खाते को मुख्य डाकघर के निर्देशों के बिना ही दिनांक 4/5.6.86 को ही खोल लिया गया था किन्तु श्री बाबू राम धुरिया ने इस अनियमित कार्य पर कोई आपत्ति न करते हुये खाते का अन्तरण कर दिया और इस खाते के लेजर कार्ड पर टिप्पणी "एसबी-3 एन/ए" लिखी थी इन टिप्पणियों पर कोई ध्यान नहीं दिया और अन्तरण के आवेदन पत्र एसबी-10 (बी) पर कोई टिप्पणी नहीं लिखी। इस प्रकार डाक तार नियम पुस्तक खण्ड-6: भाग-2 के नियम 440 व 442 में दिये गये प्रावधानों का पालन उक्त श्री धुरिया द्वारा न करने सेविभाग को 30,775.50 रु0 की क्षति हुई।

ऐसा करके उन्होंने कर्तव्य परायणता बनाये नहीं रखी। इस प्रकार उन्होंने केन्द्रीय सिविल सेवा (आचरण) नियमावली 1964 के नियम 3(1)(i) का उल्लंघन किया।

** एस एस ब्रिज पे अन पायर अई/ए नम्बर

बाबूराम धुरिया

.....2

(18)

3. अपीलार्थी ने अपनी अपील में निम्न दलीलों का उल्लेख किया है:

(क) दण्डादेश दिनांक 30.1.89 सत्य से परे है और साक्ष्य द्वारा समर्थित नहीं है क्योंकि इसके समर्थन में किसी भी लिखित या कथित साक्ष्य का वर्णन नहीं किया गया है ।

(ख) अपीलकर्ता के विरुद्ध पूर्व कथित एवम् सुनियोजित रिकवरी का दण्ड मनमाने एवम् अविवेक पूर्ण ढंग से पारित किया गया है तथा अपील कर्ता के अभ्यावेदन दिनांक 19.12.88 एवम् 20.1.89 पर ध्यान नहीं दिया गया है ।

(ग) नियम-440 एवम् 442 के उप नियमों का उल्लेख आरोप पत्र में नहीं किया गया है जबकि उक्त नियमों में दर्जनों लोगो के कार्य एवं उत्तरदायित्व अलग-अलग उल्लिखित किये गये हैं ।

(घ) दण्डादेश दिनांक 30.1.89 में किसी साक्ष्य को ~~इंगित~~ उल्लिखित नहीं किया गया है कोई भी आरोप बिना साक्ष्य के सिद्ध नहीं माना जा सकता है ।

(ङ) वांछित खुली जांच न कराने सम्बन्धी औचित्य के कारणों को दण्डादेश में उल्लिखित नहीं किया गया है ।

(च) उक्त दोनों गबन सम्बन्धी मामलों में अपीलकर्ता का कोई भी लिंक मामले से नहीं बनता क्योंकि दोनो मामलो में गबन या भुगतान अन्य कर्मचारियों द्वारा किया गया है । सहदोषी बनाकर दण्डित करना अनियमित है ।

(छ) अपीलकर्ता के विरुद्ध एकतरफा मनमानी कार्यवाही करके दण्ड हेतु मात्र कागजी औपचारिकतायें पूरी की गई है उसके द्वारा वांछित अभिलेखों एवम् साक्ष्य को न तो दिखाया गया है और न ही उसकी प्रतियां दी गई है जिससे आरोपों का प्रभावी उत्तर दे पाना सम्भव नहीं था ।

(ज) दोनों बातो में किये गये कथित गबन में सीधे सम्बन्धित लोगों को जानबूझ कर छोड दिया गया है तथा उनके विरुद्ध आज तक कोई कार्यवाही नहीं की गई है ।

(ट) प्रशासन ने दबाव के कारण जानबूझ कर खुली जांच कराने के निवेदन को स्वीकार न करके ~~x~~ उक्त समस्त दोषी को बचाने का प्रयत्न किया गया है । इसी हेतु खुली जांच न कराने के औचित्य के कारणो को दण्डादेश ~~x~~ दिनांक 30.1.89 में नहीं लिखा गया है ।

(ठ) दण्डादेश में यह उल्लेख करना तर्क पूर्ण नहीं है कि अपीलकर्ता ने कोई अपना अभ्यावेदन नहीं दिया । इसका दिनांक 19.12.88 को लिखा गया पत्र भी अभ्यावेदन ही था ।

4. मैंने अपीलार्थी की अपील तथा उससे सम्बन्धित आरोप प. व दण्डादेश आदि ध्यानपूर्वक देखा । दण्डादेश में किये गये उल्लेख के अनुसार अपीलकर्ता को अपना बचाव प्रतिवेदन प्रस्तुत करने का अवसर दिया गया । खुली जांच के सम्बन्ध में निवेदन करने के प्रार्थना पत्र दिनांक 19.12.88 पर अनुशासनिक अधिकारी ने विचार करके अपीलार्थी को अपना निर्णय पत्र दिनांक 13.1.89 द्वारा सूचित किया और उन्हे सात दिन के अन्दर अभ्यावेदन प्रस्तुत करने का निर्देश दिया गया । अपीलकर्ता ने अपने पत्र दिनांक 20.1.89 में पुन: खुली जांच कराने को योग्य पर जोर

लालूराम [illegible]

A30 (19)

दिया । अपील के अनुसार आरोप पत्र में दिये गये दोनों खातो में गबन की जानकारी अपीलकर्ता को है । अपीलार्थी के विरुद्ध लगाये गये आरोपों का स्पष्ट विवरण आरोप पत्र में दिया गया है तथा दोनों आरोप अभिलेखीय साक्ष्य पर आधारित हैं । अपीलकर्ता का यह तर्क आधारहीन है कि कथित गबन से सीधे सम्बन्धित लोगो को छोड़ दिया गया है तथा सहदोषी बना कर दण्डित करना अनियमित है के समर्थन में उसने कोई भी पुख्ता प्रमाण नहीं दिया है । अपीलकर्ता ने अपनी दलीलो में अपने ऊपर लगाये गये कदाचारो के विरुद्ध किसी भी ठोसदलील को नही दिया है उसने मामलो में के सम्बन्ध मे अपने अलावा बाकी सभी लोगो को दोषी सिद्ध करने का प्रयास किया है जहाँ तक अतिरिक्त क्षति से अपीलकर्ता के सम्बन्ध का प्रश्न है है उसका उल्लेख आरोप पत्र में स्पष्ट किया गया है । यदि अपीलकर्ता अपनी जिम्मेदारी सावधानी-पूर्वक निर्वाह किये होता तो मामले सरकार पक्ष में आ जाते और बाद में हुई क्षति का प्रश्न ही नही उठता । इस प्रकार स्पष्ट है कि अपीलकर्ता को दण्ड उपयुक्त आधार पर दिया गया है जो उचित लगता है अतएव उसमें हस्तक्षेप का कोई औचित्य मुझे नही मिलता है ।

5. अतएव मैं, एतद्द्वारा, अपीलकर्ता की अपील अस्वीकार करता हूँ तथा अधीक्षक डाकघर, खीरी मण्डल, खीरी के उपरोक्त ज्ञापन द्वारा प्रदत्त दण्ड को पुष्टि करता हूँ ।

(भानु प्रताप सिंह)
निदेशक, डाक सेवायें
लखनऊ रेंज, लखनऊ-7

प्रतिलिपि:

1. सम्बन्धित कर्मचारी को द्वारा अधीक्षक डाकघर, खीरी ।
2-3. अधीक्षक डाकघर, खीरी मण्डल, खीरी ।
4-5. रेंज कार्यालय, लखनऊ 6. अतिरिक्त ।

बाद रामदुलैया

Attested
True copy
M. Dubey
Advocate

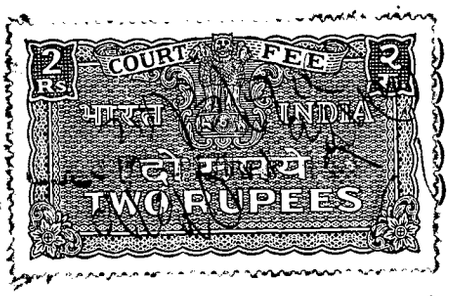
CAT Circuit Bench, Lucknow

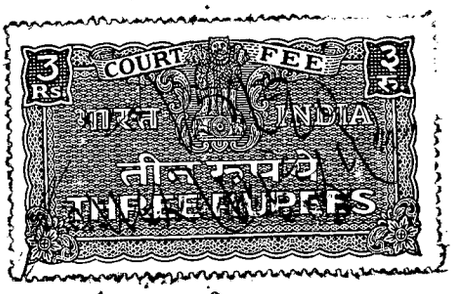
ब अदालत श्रीमान महोदय

[वादी] अपीलान्ट

श्री Babu Ram Dhooria का **वकालतनामा**

प्रतिवादी [रेस्पान्डेन्ट]




Babu Ram Dhooria बनाम UOI प्रतिवादी ( रेस्पान्डेन्ट )

मुकदमा नं० सन् पेशी की ता० १९ ई०

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री B. Solomon Advocate

High Court and M. Dubey Advocate वकील महोदय
4 Ka Lane, Nawainja, Ganeshganj एडवोकेट
Lucknow

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ कि इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जबाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी (फरीकासनी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद लेवें या पंच नियुक्त करें—वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगी मै यह भी स्वीकार करता हूँ कि हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूँगा अगर मुकद्दमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

नाम अदालत.....
मुकद्दमा नं० नाम.....
फरीकैन.....बनाम

Accepted
① B. Solomon Adv

② M. Dubey Adv

हस्ताक्षर बाबूराम धूरिया

साक्षी (गवाह) साक्षी (गवाह)

दिनांक 20 महीना 3 सन् १९९० ई०

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
CIRCUIT BENCH, LUCKNOW

Regn. No. O.A. 92 of 1990 (2)

Babu Ram Dhusia Versus Union of India & Others

ANNEXURE. A-1

DEPARTMENT OF POSTS
OFFICE OF THE SUPDT. OF POSTOFFICES, KHERI DN. KHERI-262701.

Memo No. F.6/8 X 88/Dis-14
Dated at Kheri the, 22/11/89

1. Shri.... Babu Ram Dhusia .....
is hereby informed that it is proposed to take action against him under Rule 16 of CCS(CCA) Rules, 1965. A statement of imputations of misconduct or misbehaviour on which action is proposed to be taken as mentioned above, is enclosed.

2. Shri.... Babu Ram Dhusia .....
is hereby given an opportunity to make such representation as he may wish to make against the proposal.

3. If Shri.. Babu Ram Dhusia .....
feils to submit his representation within 10 days of the receipt of this memorandum it will be presumed that he has no representation to make and order will be liable to be passed against Shri..... Babu Ram Dhu ex-Parte.

4. The receipt of this memorandum should be acknowledged by Shri... Babu Ram Dhusia

Sd/-
Supdt. of Postoffices,
Kheri Dn. Kheri-262701.

Regd. A.D.

To,
Shri. Babu Ram Dhusia
PA
.....
.....Maheshgan
Kheri

Attested
True copy
M. Dilip
Adv

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
CIRCUIT BENCH, LUCKNOW

Regn. No. O.A. 92 of 1990 (L) 1188 (21)

Babu Ram Dhusia Versus Union of India & Others

ANNEXURE. A-1(a)

श्री बाबूराम धूरिया डाक सहायक महेवागंज के विरुद्ध निरीक्षित अनियमितता तथा कदाचार के आरोपों का विवरण

---x---

यह कि उक्त श्री बाबूराम धूरिया ने दिनांक 12.8.85 को लेजर सहायक द्वितीय खीरी मुख्य डाकघर के पद पर कार्य करते हुए खीरी मुख्य डाकघर 5 वर्षीय टीडीओ खाता संख्या 50986 को मोहम्मदी खाता संख्या 8111 के अन्तर्गत अन्तरित किया। मोहम्मदी डाकघर द्वारा इस खाते को मुख्य डाकघर के निर्देश के बिना ही दिनांक 5.7.85 को ही खोल लिया गया था किन्तु उक्त श्री बाबूराम धूरिया ने इस अनियमित कार्य पर कोई आपत्ति न करते हुए खाते का अन्तरण कर दिया। इस प्रकार डाक तार नियम पुराने खण्ड-6 भाग-2 के नियम 442 में दिये गये प्रावधानों का पालन उक्त श्री बाबूराम धूरिया द्वारा न करने से विभाग को 32705/- की क्षति उठानी पड़ी।

श्री बाबूराम धूरिया ने दिनांक 10.6.86 व 11.6.86 को भी लेजर सहायक द्वितीय मुख्य डाकघर खीरी के पद पर कार्य करते हुए खीरी मुख्य डाकघर 5 वर्षीय टीडीओ खाता संख्या 50975 की पासबुक व एसबी-10 (बी) जो पलिया उप डाकघर से प्राप्त हुई थी, को पलिया खाता संख्या 125760 के अन्तर्गत अन्तरित किया जबकि पलिया द्वारा इस खाते को मुख्य डाकघर के निर्देश के बिना ही दिनांक 4/5.6.86 को ही खोल लिया गया था किन्तु उक्त श्री बाबूराम धूरिया ने इस अनियमित कार्य पर कोई आपत्ति न करते हुए खाते का अन्तरण कर दिया और इस खाते के लेजर कार्ड पर टिप्पणी "SS Cliffton Ray on Prefix S/A" तथा "SB-3 M/A" पर दी गई टिप्पणियों पर कोई ध्यान नहीं दिया और अन्तरण हेतु परिवेदन पत्र एसबी-10(बी) पर कोई टिप्पणी नहीं लिखी। इस प्रकार डाक तार नियम पुराने खण्ड-6 भाग-2 के नियम 440 व 442 में दिये गये प्रावधानों का पालन उक्त श्री बाबूराम धूरिया द्वारा न करने से विभाग को 30775-50 पैसे की क्षति हुई।

ऐसा करके उन्होंने कर्तव्य परायणता बनाये नहीं रखी। इस प्रकार उन्होंने केन्द्रीय सिविल सर्विसेस (आचरण) नियमावली 1964 के नियम 3(1)(i)(ii) का उल्लंघन किया।

बाबूराम धूरिया

सहायक डाकपाल 24/11/88
खीरी मण्डल, खीरी-262701

Attested
True
M. Dubey
Advt

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
CIRCUIT BENCH, LUCKNOW

(22)

Regn. No. O.A. of 1990

Babu Ram Dhusia Versus Union of India & Others

ANNEXURE. A-2

सेवा में

श्री भाग डाक अधीक्षक
खीरी पुरवण्ड
खीरी

द्वारा :- श्री भाग उप डाकपाल
महेवागंज (खीरी)

सन्दर्भ :- चार्ज-6/87-88/Dis-14 दि० 22/24-11-88

विषय :- आरोप-पत्र अन्तर्गत नियम 16 के सम्बन्ध में

— o —

उपरोक्त आरोप-पत्र के सम्बन्ध में प्रार्थी उसके विरुद्ध उपयुक्त एवं सशक्त उत्तर देने हेतु निम्नलिखित अभिलेखों की प्रमाणित प्रतिलिपियां चाहता है जिन्हें शीघ्र प्रदान किये जाने की कृपा करें।

— o —

1- आरोप अधूरे एवं अस्पष्ट है तथा किसी भी साक्ष्य आदि को अंकित नहीं किया गया है अतः मेरे विरुद्ध उक्त आरोपों में ~~[illegible]~~ समर्थन में समस्त साक्ष्यों से अवगत कराया जाय तथा उनकी प्रतियाँ प्रदान की जायँ।

Rs 140.40 - 28/11/88

2- उक्त दोनों खातों के सम्बन्ध में लिये गये विभिन्न बयानों की प्रतिलिपियाँ प्रदान की जाय।

No. 811/88-89/ dt Mahewaganj 28/11/88 Forwarded to the Post Master Khiri

3- उक्त दोनों मामलों के सम्बन्ध में प्रार्थी द्वारा दिये गये बयानों की प्रतियाँ प्रदान की जाय।

उप डाकपाल महेवागंज
S. P. M. Mahewaganj
Pin : 26 06

4- उक्त दोनों खातान्तरित खातों से सम्बन्धित लेजर-कार्ड-पासबुक, SB 10(b), MTS एवं लोकल हेडक्वार्टर जनरल को दिखाये जाने की कृपा की जाय।

आज्ञाकारी

Attested
one of
M. Dubey
Advt

प्रार्थी
बाबूराम धुरिया
28/11/88
महेवागंज खीरी सहायक

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
CIRCUIT BENCH, LUCKNOW

(23)

Regn. No. O.A. of 1990

Babu Ram Dhusia Versus Union of India & Others

A35

ANNEXURE. A-3

सेवा में,

श्री मान उपदाक महोदय

द्वारा:- श्री मान उपडाकपाल STan-ता2- ।। भाग
अहेवा गंज (उत्तरी) उत्तरी पुरबलव
उत्तरी

सन्दर्भ:- पत्रांक क्रम. 6/87-88/Dis 14 दि 2/11/88

एवं मेरे प्रार्थना-पत्र दि 28-11-88

विषय:- वांछित एवं आवश्यक समस्त उपलब्धि
का प्रदान न किया जाना

——— o ———

महोदय जी,

मेरे उक्त सन्दर्भित प्रार्थना-पत्र
दि 28-11-88 के द्वारा वांछित समस्त उपलब्धि
का प्रदान नहीं किया गया है अतः मेरा
निवेदन है कि मेरे आवेदन का शीघ्र प्रदान किये
जाने की कृपा करें ताकि आरोपपत्र का
उपयुक्त एवं पूर्ण उत्तर दे सकूँ।

I कार्यालय जाने के सम्बन्ध में विभागीय
अधिकारी द्वारा दिये गये वचनों की प्रगणना
प्रतिनियत प्रदान की जाने की आशा है
वचनों के अभाव में पूर्ण एवं उपयुक्त
उत्तर देना सम्भव नहीं है।

दैनिक प्रयोजनों के स्थानान्तरण से सम्बन्धित
पोस्टल स्टेशनरी जारसल की मोटी कार्यो
प्रदान किये जाने की कृपा करें ताकि कार्यो
में तेजी किया जा सके।

Received
10/12/88

Forwarded for
N/A
Sub Postmaster
Ahewaganj
P. M. Mahewaganj
Pin: 226 106

Issued
No. 85/88-89 dt
Date 10-12-88

प्रार्थी
बाबूराम धुरिया
डाक सहायक
अहेवा गंज उत्तरी/10/12/88

बाबूराम धुरिया

Attested
True Copy
M. Dubey
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
CIRCUIT BENCH, LUCKNOW

(24)

Regn. No. O.A. 92 of 1990 (L)

Babu Ram Dhusia Versus Union of India & Others

A36

ANNEXURE. A-4

सेवा में

श्री बाबूराम धुरिया

डाकसहायक

गैंडवागंज

खीरी

Dn. Kheri

पत्रांक रेफ-6/8784 खीरी 14-12-88

विषय 312 यावेदन देने के सम्बंध में

- x० -

आप के पत्र 85/8889 दि० 10/12/88 के संदर्भ में सूचित करना है कि डाक वतार नियम पुस्तक खण्ड 3 के नियम 77 के अनुसार केन्द्रीय सिविल सेवा (वर्गीकरण) नियंत्रण) और अपील नियमावली 1965 के नियम 16 में अनुशासनिक प्राधिकारी के लिये यह आवश्यक नहीं है कि वह दोषी कर्मचारी को सम्बद्ध आगे रखे का निरीक्षण करने का अवसर प्रदान करे

अतः आप इस कार्यालय के पत्रांक सं० दि० 6/12/88 व 8/12/88 के अनुसार अपने आवेदन उक्त विचारित समय में भेज दें जोकि पत्रांक दि 8-12-88 में कहा गया है

बाबूराम धुरिया

Dn. Kheri

Attested
True copy
M. Dhusia
Adv

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
CIRCUIT BENCH, LUCKNOW

(25)

Regn. No. O.A. 92 of 1990 (L)

Babu Ram Dhusia Versus Union of India & Others

A37

ANNEXURE. A-5

सेवामें.

श्री गान अधीक्षक डाकघर
Ston-ताड़ विभाग
रबरी पुरवास

द्वारा श्री मान उपडाकपाल
मैदेवा गंज (रबरी)

सन्दर्भ - आपके पत्रांक यफ 6/87-88 रबरी
दि: रबरी 16.12.88

विषय :- आरोप-पत्र के विरुद्ध अभ्यावेदन के
सम्बन्ध में

महोदय जी।

उपरोक्त संदर्भित पत्र के प्रत्युत्तर में अवगत करना है कि पूर्वोक्त आरोप-पत्र अधूरा एवं अस्पष्ट है तथा मेरे विरुद्ध कथित आरोपों के समर्थन में ना तो वि-सी साक्ष्य का इंगित किया गया है और न ही आरोप-पत्र के सम्बन्ध में आवश्यक विवरण (Particulars) भी दर्शाया गया है या संलग्न किया गया है अतः सम्बन्ध में मेरे दोनों पूर्व प्रार्थनापत्रों पर उपयुक्त एवं समुचित ध्यान देते हुए मेरे द्वारा वांछित अभिलेख एवं बयानों की प्रतियाँ भी नहीं दी गई है जिनके अभाव में उपयुक्त एवं प्रभावी अभ्यावेदन दे पाना सम्भव नहीं है। उल्लेखनीय नियम के प्रावधान के सन्दर्भ में जो कुछ कहा गया है वह सत्य भी नहीं है। उसी सम्बन्ध में कृपया पी. मण्ड दो. शेनु. वालुम III में नियम 77 का अवलोकन करें तथा सरकारी निर्देश O.M. No 11012/118/85 Estt (A) दि 28-10-85 पर भी ध्यान देने की कृपा करें। तथा उक्त सम्बन्ध में डाक अधीक्षक रबरी पत्र F/जनरल/80-81/दि 2.3.81 का अवलोकन प्रार्थनीय है। फिर भी यदि मेरे निवेदनों को स्वीकार नहीं किया जाता है —

बाबूराम धूसिया

(26)

A30

तो उक्त मामले के अनुसंधान कराकर
मेरे विरुद्ध आरोपों को निरस्त करने
एवं अभियोजी को जेरह आदि का
अवसर प्रदान कर अपने को
निर्दोष सिद्ध करने की कृपा करें।

धन्यवाद

PL No. 470/1/1988

दि. - 15-12-88

अभियोजी
बाबूराम पुरिया
सिपाही महावाणिज्य थाना

To The S.D.O.
Kalimpong

No 88/88 SI dt Mahanagar 13/88
forwarded for N/A

[illegible]
[illegible]
S. P. M. Mahewaganj
Pin : 26 106

बाबूराम पुरिया

Attested
true copy
M. Dulep
Adv

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
CIRCUIT BENCH, LUCKNOW

(27)

Regn. No. O.A. of 1990

Babu Ram Dhusia Versus Union of India & Others

A39

ANNEXURE. A-6

कोरम-7/Corr.-7

भारतीय डाक विभाग/DEPARTMENT OF POSTS INDIA

कार्यालय/Office of the

सेवामें

श्री बाबू राम धूरिया

डाक सहायक

मैदानगंज खीरी

पत्रांक रा0फ-6/1744/डिस-14 खीरी 13-1-89

विषय नियम 16 के अन्तर्गत कार्यवाही

— ० —

आप के पत्र दि० 19-12-88 के सदर्भ में डाक अधीक्षक खीरी के आदेशानुसार सूचित करता हूँ कि उपलब्ध अभिलेख इस कार्यालय के पत्रांक सा० दि० 6-12-88 द्वारा भेज दिये गये हैं। आपके बयान दि० 11-x-88 अभिलेख विश्वास कर लिये हैं जिस की फोटो कापी भेजदी गई है। चार्ज से सम्बन्धित अभिलेख आप को प्राप्त हो चुके हैं। परन्तु आप ने अपना अभ्यावेदन नहीं भेजा है। आप द्वारा गाँव 'खुन्नी जाँच टी' में कोई औचित्य नहीं पाया गया है। इस लिए आप अपना अभ्यावेदन इस पत्र की प्रति के सात दिन के अन्दर भेज दें

बाबूराम धूरिया

सहायक अधीक्षक डाकघर खीरी
Asstt. Post Offices Kheri Dn. Kh
Pin-262 725

MGIPAh,—255 Posts/86—15-5-86 10,00,000 Pads.

Attested
True Copy
M. Dileep
Adv

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
CIRCUIT BENCH, LUCKNOW

Regn. No. O.A. of 1990

Babu Ram Dhusia Versus Union of India & Others

ANNEXURE. A-7

सेवा में,
श्री ज्ञान अग्रवाल डाक पाल
डाक विभाग लखनऊ.

द्वारा :- उप डाकपाल मैदागिन
(लखनऊ)

सन्दर्भ- तुम्हारे पत्रांक क्रम 6/87-88/ दिनां. - 14 दि. अगस्त
13-1-89 वाला आदेश-पत्र दि 24-11-88
उच्चतम न्यायालय 16 सी. ए. टी. (सी. सी. ए.)
सन्डा. 1965

— — — — — x xx — — — — —

महोदय जी।

कृपया उक्त अपने उपरोक्त पत्र का सन्दर्भ लेते जिसके द्वारा उक्त आदेश-पत्र के विरुद्ध अभ्यावेदन प्रस्तुत करने हेतु, अवगत किया गया है उस सम्बन्ध में मेरे प्रार्थना-पत्रों दि 18-12-88 व 19-12-88, एवं 28-11-88 का अवलोकन पुनः प्रार्थनीय है सम्पूर्ण मामले को ध्यान में रखते हुये आपके उपरोक्त सन्दर्भित पत्र के प्रत्युत्तर में कहना है कि प्रार्थी ने उक्त पत्र के द्वारा स्पष्ट किया गया है कि उक्त मामले में कोई दण्ड घोषित पुलिस जाँच आरोप निवेदन में कोई आपत्ति नहीं की गयी है उन निर्णय को [redacted] और आप का ध्यान आकर्षित करते हुये कहना है कि किसी मामले में मात्र इतना लिख देना कि कोई आपत्ति नहीं है नियम विरुद्ध है और नहीं नियमानुकूल जिसके लिये अभियुक्त ही नहीं वरन अभियोगी है कि आपत्ति न होने से प्रबल एवं उपयुक्त कारण भी दर्शाया जाय, किन्तु आपकेवल पुलिस जाँच न कराये जाने की आपत्ति का कारण भी उल्लेखित नहीं किया गया है

II - [redacted] के प्रार्थी का गबन (फ्राड) से सौदा सम्बन्धी अभियोग-पत्र में नहीं दर्शाया गया है जबकि फ्राड का सौदा सम्बन्धी अन्य डाक घरों एवं अन्य कर्मचारियों से है

बाबू राम धूसिया

Rec No. 467
20/11/89

20/11/89

Pin : 26 66

कृपया

- अतः मुझे यह उपयुक्त प्रतीत होता
है कि आरोपित है और न ही निलम्बनीय।

II चूंकि प्रार्थी के विरुद्ध लगाये आरोप
निराधार हैं उनके समर्थन में कोई भी
साक्ष्य का आरोप-पत्र में संकेत नहीं किया है
जिसे आरोप-पत्र अपूर्ण एवं
असंगत है अतः ऐसी स्थिति में प्रार्थी
द्वारा वांछित पूर्ण जाँच आवश्यक हो गई
आने वाली है जाती है ताकि उसके विरुद्ध
लगाये आरोप किसी साक्ष्य के आधार
पर सिद्ध किया जा सके और प्रार्थी को
अपने को निर्दोष सिद्ध करने का अवसर
प्रदान हो सके अतः पूर्ण जाँच
आने वाली है

III चूंकि प्रार्थी द्वारा वांछित आने वाले एवं
महत्वपूर्ण बचाव आधारों को
प्रदान नहीं किया गया है जिसमें वह
अपने विरुद्ध लगाये आरोपों के प्रति अपना
स्पष्टीकरण (explanation) दे सके

अतः उपरोक्त वांछित तथ्यों एवं
कारणों से आरोप पत्र के विरुद्ध
अभ्यावेदन देने में अतिरिक्त समय दिये जाने हेतु
निवेदन है कि उक्त मामले में पूर्ण जाँच शीघ्र
पूर्ण किये जाने की कृपा की जाय

धन्यवाद

दि 20-1-95

प्रार्थी

बाबू राम धूरिया

डाकसहायक
बहेवागंज - खीरी

Attested
True copy
M. Dubey
Adv

Annexure A-9 (30)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH
LUCKNOW

A42

No. of 1990

Babu Ram Dhooria ... Applicant

Versus

Union of India and others ... Respondents

- - - - -

Copy of DG P&T No. 114/176/78-Disc.II, dated the 13th February 1981

- - - - -

As is well known the penalty of recovery from pay is a special type of penalty which cannot be awarded in all types of misconduct. Rule 11(3) of the C.C.S.(C.C.A.) Rules, 1965, clearly prescribes that the penalty of recovery from pay of the whole or part of the loss caused by the Government servant to the Government by negligence or breach of orders on his part can be awarded to him. Thus, the rule itself makes it clear that this penalty can be awarded only in a case where it has been established that the negligence or breach of orders on the part of a Government Servant has led to the loss to the department. Instructions were also issued in the past bringing the special provision of the rule to the notice of all concerned, but it has been observed that the requirement of the rule could not proper be appreciated by most of the disciplinary authorities. In a recent Court case, an order of penalty of recovery has been set aside on the ground that the disciplinary authority merely established certain lapses on the part of the Government servant without explaining the facts leading to the loss and the manner in which the lapses on the part of the Government servant had a link with the loss sustained

(31)

A43

by the Department. No appeal has been filed in this case as it was found that it would not be possible to sustain the order of the penalty of recovery which was not consistent with the rule referred to above. A number of frauds or misappropriations are committed and it is not always possible to recover the entire amount of loss from the real culprit. In some cases, it is not even possible to locate the real culprit and accordingly it becomes impossible to take action against the subsidiary offenders with the primary object of recovering loss sustained by the department. It should be clearly understood by all the disciplinary authorities that while an official can be punished for good and sufficient reasons, the penalty of recovery can be awarded only if the lapses on his part have either led to the commission of the fraud or misapproriation of frustrated the enquiries as a result of which it has not been possible to locate the real culprit. It is, therefore, obligatory that the charge-sheet should be quite elaborate and sho ld not only indicate clearly the nature of lapses on the part of the particular official but also indicate the modus operandi of the frauds and their particulars and how it can be alleged that but for the lapses on the part of the official, the fraud or misapproriation could be avoided or that successfull enquiries could be made to locate the stage at which the particular fraud had been committed by a particular person. This will enable the accused not only to submit a defence against the allegation brought against him but also to explain how the lapses had not contributed to the loss in any manner. The disciplinary authority is also required to give a clear finding in the punishment order on both these points. If it it not done, the order, awarding the penalty of recovery will be liable to be set aside.

बाबूराम 2/11

(32)



The Heads of Circles and Administrative Offices etc. are requested to bring these instructions to the notice of all concerned so that the disciplinary proceedings for a penalty of recovery may not suffer from a procedural flaw.

- - - - -

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
CIRCUIT BENCH, LUCKNOW

(332)

Regn. No. O.A. of 1990

Babu Ram Dhusia Versus Union of India & Others

ANNEXURE. A-10

सेवा में,

श्रीमान निदेशक डाक सेवायें
लखनऊ रीजन,
लखनऊ।

द्वारा : डाक अधीक्षक सीरी।

विषय : अपील विरुद्ध डाक अधीक्षक सीरी दण्डादेश दिनांक 30.1.89

महोदय,

मैं अपीलकर्ता बाबूराम धुरिया डाक सहायक सहेवार्गंज सीरी अपने विरुद्ध पारित उपरोक्त दण्डादेश के संबंध में निम्न कुछ प्रकार अपील विचारार्थ सेवा में प्रेषित करता हूँ:-

विवरण

यह कि अपीलकर्ता को सी. सी. एस. (सी. सी. ए) नियमों के नियम 16 के अन्तर्गत डाक अधीक्षक सीरी के द्वारा उनके ज्ञापन संख्या एस0 16/87-88 जिस0-14 दिनांक 24.11.88 को द्वारा निम्न एक आरोप कुल अपीलकर्ता के विरुद्ध लगाये गये थे :-

प्रथम :- यह कि दिनांक 12.8.85 को सेवक सहायक द्वितीय मुख्य डाकघर सीरी के पद पर कार्य करते हुये मुख्य डाकघर सीरी के पांच वर्षीय टी0डी0 खाता सं0 50986 को मोहम्मदी खाता सं0 8111 के अंतर्गत अन्तरित किया था मोहम्मदी उप डाक घर द्वारा उक्त खाते को मुख्य डाकघर सीरी के निर्देश के बिना ही दिनांक 5.7.85 को ही खोल लिया गया था किन्तु उक्त बाबूराम धुरिया (अपीलकर्ता) ने इस अनियमित कार्य पर कोई आपत्ति न करते हुये खाते का अन्तरण कर दिया और इस प्रकार उसेन्डाक तार नियम पुस्तक खण्ड 6 भाग 2 के नियम 442 के प्राविधान के, का पालन न करके विभाग को रु032705/-रुपये की क्षति पहुंचाई।

Office of Asstt. Post Master
10 MAR 1989
Lucknow
GHRP-96 2101

द्वितीय:- यह कि दिनांक 10.6.86 को व 11.6.86 को भी उक्त पद पर कार्य करते हुये सीरी मुख्य डाक घर पांच वर्षीय टी0डी0 संख्या 50975 की पासबुक व एस0बी0 (10 बी) जो पलिया उप डाकघर से प्राप्त हुई थी को पलिया खाता संख्या 125788 के अन्तर्गत अन्तरित किया जबकि पलिया उप डाकघर द्वारा उक्त खाते को मुख्य डाकघर सीरी के निर्देश के बिना दिनांक 4/5-6-86 को ही खोल लिया था किन्तु उक्त बाबूराम धुरिया (अपीलकर्ता) ने इस अनियमित कार्य पर भी कोई आपत्ति न करते हुये खाते का अंतरण कर दियाऔर खाते के लेजर कार्ड पर टिप्पणी

बाबूराम धुरिया

क्रमागत-2

(34)

A46

लिखा था इन

टिप्पणियों पर कोई ध्यान नहीं दिया और अन्तरण के आवेदन पत्र अ.भी।10बी। पर कोई टिप्पणी नहीं लिखी। इस प्रकार डाक तार निअम पुस्तक खण्ड 6 भाग 2 के नियम 440 व 442 में दिये गये प्रावधानों का पालन न करके उसके इतअनियमितता के कारण 30775-50रुपये की क्षति हुई।

तृतीय :-इस प्रकार बाबूराम पुरिया ने केन्द्रीय सिविल सर्विसेज (आचरण) नियमावली 1964 के नियम 3।।। ।।।। का उल्लंघन किया।

यह कि उपरोक्त आरोप पत्र के विरुद्ध अपील कर्ता ने ज्ञापवेदन मांगा गया था किन्तु अपील कर्ता ने उक्त आरोपों का स्पष्ट एवं प्रभावी उत्तर देने हेतु कुछ अभिलेखों की मांग की थी क्यो कि आरोप पत्र अधूरा एवं अस्पष्ट था तथा आरोपों के समर्थन में किसी भी साक्ष्य के इंगित नहीं किया गया था ऐसी स्थिति में उत्तर दे पाना सम्भव नहीं था। अपील कर्ता के प्रार्थना पत्र दिनांक 28.11.88 एवं 10.12.88 पर कोई ध्यान नहीं दिया गया अन्त में प्रार्थी ने अपने ज्ञापवेदन दिनांक 19.12.88 के द्वारा विधिक आपत्तियां उठाते हुये जांच कराने की मंग की थी ताकि वह उक्त अस्पष्ट एवं साक्ष्य विहीन आरोपों से अपने को निर्दोष सिद्ध कर सके। किंतु पूर्व सुनिश्चित एवं पूर्व कथित रिकवरी का दण्ड देने के उद्देश्य से ही उसकी उपरोक्त मांगो एवं आपत्तियों पर कोई विचार न करते हुये मनमाने एवं अनियमित ढंग से अपने निर्णय दिनांक 30.1.89 के द्वारा अपीलकर्ता के वेतन से रु0 9000/-नौ हजार ) रुपये की रिकवरी का दण्डादेश डाक अधीक्षक डीरी द्वारा पारित कर दिया गया जोकि अनुचित अनियमित विधि विपरीत एवं पूर्व नियोजित व पूर्वसुनिश्चित है जिसके विरुद्ध यह अपील सेवा में विचारार्थ प्रेषित है :-

अपील के कारण

1. यह कि दण्डाधिकारी डाक अधीक्षक डीरी ने अपने दण्डादेश दिनांक 30.1.89 में जो कुछ कहा है वह तथ्य एवं तत्व से परे हैं और साक्ष्य समर्थित नहीं है इसलिये फाउन्डिंग के समर्थन में किसी भी लिखित या कथित साक्ष्य का वर्णन नहीं किया है जो एक विधिक अनिवार्यता है और इस प्रकार उक्त मामला "नो इवीडेन्स" केस के अन्तर्गत आता है तथा उक्त निर्णय "रीजन्ड स्पीकिंग दण्डादेश" न होने के कारण अनियमित विधि विपरीत एवं अप्रभावी है।

क्रमशः-3

बाबूराम पुरिया

(35)

2. यह कि तीरी मण्डल के अन्य दर्जनों लोगों की भांति ही मात्र कागजी औपचारिकता पूरी करके अपीलकर्ता के विरुद्ध की गई पूर्व कथित एवं सुनियोजित रिकवरी का दण्ड मनमाने एवं अविवेक पूर्ण ढंग से पारित किया गया है जो कि विभागीय नियमों एवं निर्देशों की भावना के अनुसार नहीं है और इन्हीं भावनाओं का उल्लंघन करके ही अपीलकर्ता की किसी आपत्ति, प्रार्थना एवं अभ्यावेदन दिनांक 19.12.88 एवं 20.1.89 पर कोई ध्यान नहीं दिया गया उक्त पूर्व नियोजित एवं पूर्व घोषित दण्डादेश पारित करना न तो न्यायोचित है और न ही विधि सम्मत है।

3. यह कि आरोप पत्र दिनांक 24.11.88 अपूर्ण अस्पष्ट एवं तात्पर्यविहीन होने के कारण अनुचित है उक्त आरोप पत्र में नियम 440 एवं 442 के प्रावधानों के उल्लंघन का आरोप लगाया गया है किन्तु यह स्पष्ट नहीं बताया गया है कि दोनों नियमों के किस उप नियम एवं उसके किस उप भाग या खण्ड का उल्लंघन अपीलकर्ता द्वारा किया गया है और नहीं दण्डादेश में ही इस संबंध में किसी निश्चित पैरा या उप भाग के उल्लंघन के बारे में कुछ कहा गया है क्यों कि उक्त प्रत्येक नियम इतना विस्तृत है जो सन्दर्भित नियम पुस्तक के लगभग 8: सात पृष्ठों में भरा पड़ा है और जिसमें दर्जनों लोगों कार्यकर्ताओं एवं पदाधिकारियों के उत्तरदायित्वों व कृत्यों को वर्णित किया गया है नियम 440 अपने 14 खण्डों एवं कई उपखण्डों में विस्तृत है जिसमें भिन्न कार्यकर्ताओं के स्पष्ट रूप से भिन्न-2 कृत्य एवं उत्तरदायित्व वर्णित किये गये हैं इसी प्रकार नियम 442 भी पांच खण्डों एवं 12 उप खण्डों पर आधारित है जिसके विभिन्न खण्डों एवं उप खण्डों में विभिन्न लोगों के कार्य एवं उत्तरदायित्व बताये गये हैं उक्त दोनों नियमों का उल्लंघन किसी एक ही व्यक्ति द्वारा नहीं किया जा सकता है जबकि उक्त दोनों नियमों में दर्जनों लोगों के कार्य एवं उत्तरदायित्व अलग अलग उल्लिखित किये गये हैं अतः एक ही व्यक्ति (अपीलकर्ता) द्वारा उक्त सम्पूर्ण नियमों के उल्लंघन का कथन या आरोप स्वयं में एक विचित्र एवं आश्चर्यजनक है, इसलिये उक्त दोनों नियमों के उल्लंघन का आरोप अस्पष्ट एवं अपूर्ण है। दिनांक 30.1.89 में भी यह नहीं कहा गया है कि अपील कर्ता ने उक्त दोनों नियमों के किस निश्चित खण्ड या उप खण्ड का उल्लंघन किया है।

अतः अपील कर्ता पर आरोप कि उसने नियम 440 व 442 का

क्रमशः-4

(36)

AMD

उल्लंघन किया है निराधार विवेकहीन एवं तथ्य से परे है और इस प्रकार के आरोप द्वारा अंधेरे में तीर मारने जैसा, प्रयत्न किया गया है देखिये ए आई आर 1971 एस सी 752, AIR 1958 SC 300 & AIR 1959 All 614]

4. यह कि उक्त आरोप पत्र में अभियुक्त अभियोक्ता के विरुद्ध किसी तात्विय को भी इंगित नहीं किया गया है जिससे उसे ऐसे किसी भी तात्विय या बयान को रद्द करने या उसे स्पष्ट करने के अवसर से आज तक वंचित रखा गया है और इस प्रकार अभियुक्त अभियोक्ता को उसके विरुद्ध प्रयोग की जाने वाली तात्विय को स्पष्ट करने के बहुमूल्य अधिकार से वंचित रखकर अ अवैधानिक एवं अनियमित कृत्य किया गया है क्यों कि किसी भी ऐसे तात्विय या अभिलेख को किसी अभियुक्त के विरुद्ध प्रयोग नहीं किया जा सकता है जिसको गुप्त रखा गया हो या फिर उसके पीठ पीछे एकत्र किया गया हो इस प्रकार हर आरोप पत्र जिसमें किसी तात्विय को इंगित न किया गया हो अपूर्ण अस्पष्ट एवं अनियमित है। अवहेलित दण्डादेश दिनांक 30.1.89 में किसी तात्विय को उल्लिखित नहीं किया गया है। कोई भी आरोप बिना तात्विय के सिद्ध नहीं माना जा सकता है। अतः आरोप सिद्ध नहीं है।

5. यह कि अभियुक्त अभियोक्ता के विरुद्ध कथित आरोप अत्यन्त अपूर्ण एवं तात्विय द्वारा समर्थित न होने के कारण सिद्ध नहीं माने जा सकते हैं निर्णय दिनांक 30.1.89 में आरोपों के सिद्ध होने के विषय में कोई भी तात्विय वर्णित नहीं किया गया है और न ही रोजनामचा पाइन्डित की गयी है जो कि एक विधिकअनिवार्यता है उक्त दण्डादेश में मात्र आरोप पत्र के कथन कोही दोहरा दिया गया है और इस प्रकार मात्र कागजी औपचारिकता पूरी करके दण्डादेश कार्यवाही को अंकित प्रदर्शित करने का प्रयास मात्र है।

6. यह कि रिकवरी दण्डादेश से संबंधित विभागीय निर्देशों एवं माननीय न्यायालयों के विधि की स्पष्ट अवहेलना की गयी है इस संबंध में रेलवे बोर्ड जी पी एण्ड टी लेटर नं0 6-15 /73 misc -1 दिनांक 26.9.73 के निर्देशों के एवं मंगाराम बनाम जनरल मैनेजर टेली कम्यो0 1980 एस एल जे -382 या [1980] 3 एस एल आर 530 में उल्लिखित न्यायिक विधि का आदर नहीं किया गया है। क्यों कि अभियुक्त[अभियोक्ता] द्वारा जाँच कराने एवं उसके विरुद्ध कथित आरोपों को सिद्ध करने संबंधी प्रत्यावेदन दिनांक 19.12.88 पर कोई विधिक विचार नहीं किया गया तथा वांछित जाँच न कराने संबंधी औचित्य के कारणों को दण्डादेश दिनांक

आदरणीय

...5

(37)

30.1.89 में उल्लिखित नहीं किया गया है। अतः दण्डादेश रीजन्ड फाइन्डिंग पर आधारित नहीं है मात्र इतना कह देना कि दुबारा जांच कराने का कोई औचित्य नहीं, पर्याप्त नहीं है इसके कारणों को स्पष्ट एवं उल्लिखित किया जाना आवश्यक ही नहीं वरन एक विधिक अनिवार्य तत्व है। अतः दुबारा जांच न कराने का निर्णय अविवेकपूर्ण एवं अनुचित है।

7. यह कि उक्त दोनों फ्राड संबंधी मामलों में अभियुक्त(अपीलकर्ता) का कोई भी लिंक मामले से नहीं बनता क्यों कि दोनों मामलों में फ्राड या गुमतान अन्य डाकघरों में एवं अन्य कर्मचारियों द्वारा किया गया है तथा उक्त दोनों खाते स्थानान्तरण प्रक्रिया द्वारा मुख्य डाक घर बीरी में अभियुक्त के कार्यरत होने से बहुत पहले ही अन्यान्तरित होकर आ चुके थे और फ्राड का जन्म बीरी मण्डल में हो चुका था इसलिये दोनों खातों में फ्राड का तीया संबंध पहले तो इस स्टाफ पर बनता है जिसने स्थानान्तरण प्रक्रिया द्वारा खाता बीरी मुख्य डाक घर में खोला था और फिर बाद में वह स्टाफ व ड डाक्यर उत्तरदायी है जिसने उक्त दोनों खातों में अन्तिम गुमतान किया गया है अभियुक्त (अपीलकर्ता) का कोई लिंक इस प्रकार कथित फ्राड से नहीं बनता है अभियुक्त पर यह आरोप कि उसकी लापरवाही एवं नियमों व निर्देशों के उल्लंघन के फलस्वरूप ही उक्त फ्राड द्वारा क्षति हुई है असत्य एवं तथ्यों से परे है, यदि यह मान लिया जाय तो फिर तब 83 में जब कथित फ्राड को जन्म [redacted] के देने वाले स्टाफ व पलिया तथा मोहम्मदी उप डाकघरों में गुमतान करने वाला स्टाफ पीलाख सं0 3 में कहा गया है और जब तक कोई तीया लिंक न बनता हो तब तक किसी तहदोषी (Subsidiary offender) बनाकर दंडित नहीं किया जा सकता है देखिये माननीय उच्चतम न्यायालय की विधि जो अब्दुल मजीद बनाम यूनियन आफ इन्डिया जिसको 13/2/01 के विभागीय निर्देश में स्पष्ट रूप से कहा गया है अतः अपीलान्ट के मामलों में उक्त विधि व निर्देशों का स्पष्ट उल्लंघन करके मनमाने एवं अविवेकपूर्ण ढंग से दण्डित किया गया है जो अनियमित एवं अवैधानिक है।

8. यह कि अपीलान्ट के विरुद्ध एकतरफा मनमानी कार्यवाही करके दण्ड हेतु मात्र कागजी औपचारिकता पूरी की गयी है और उसके द्वारा वांछित अभिलेखों एवं साक्ष्य को न तो दिखाया गया है और न ही उसकीप्रतियां बार बार मांगने पर ही दी गयी है जिससे आरोपों का प्रभावी उत्तर दे पाना सम्भव नहीं था अपील कर्ता को 5 वर्षीय टी.डी. खाता सं0 125768, 50986 तथा उसका मोक्ष द्वारा रजिस्टर ही मात्र दिखाया

बाबूराम चौरसिया

(38)

A80

गया था एस बी।।0बी। 125768।पलिया। व मेरे बयान दिनांक 11.10.88 व 29.10.88 ही दिखाये व दिये गये जो अपर्याप्त थे और मामले के तथ्यों पर पूरा प्रकाश नहीं डालते थे और मेरे द्वारा वांछित रिकार्ड में संबंधित समस्त बयानों की प्रतियां दोनों पासबुके दोनों एप्टी0 तथा एकाउन्ट नं0 125768 का लोकल ट्रान्सफर मनराल व खाता संख्या 50986 की ए बी ।।0 बी। तथा मुख्य उत्तरदायी तत्कालीन सहायक डाकपाल आदि संबंधित व्यक्तियों के बयानों की कापियां न तो दिखाई गयी और न ही उनकी प्रतियां प्रदान की गयी थी जो उक्त दोनों कथित फ्राड प्रकरणों पर तीसरा प्रकाश डालते हैं। और जो यह सिद्ध करते हैं कि फ्राड की योजना स्थानान्तरित खाता खोलकर किस स्टाफ द्वारा कैसे और क्यों कर बनाई गयी थी और इसके मूल दोषी कौन कौन हैं इसलिये संबंधित लोगों के बयान एप्टी0 व पासबुकों तथा इन्डेक्स रजिस्टर एस0 बी0 -7 का दिखाया जाना अत्यन्त ही आवश्यक था। किन्तु जानबूझकर अपीलाण्ट से यह तथ्य छुपा कर एक तरफा कार्यवाही द्वारा अनुचित रूप से दण्डित किया गया है ताकि फ्राड से लिप्त सीधे दोषीजनों का भण्डा न फूट सके और उनको पूर्व प्रशासनिक संरक्षण हमेशा प्रदान किया जा सके। इस [illegible] फ्राड से संबंधित प्राथमिक जांच रिपोर्ट की कापी भी नहीं दी गयी जिससे मामले के तथ्यों पर प्रकाश पड़ता तथा आरोपों के समर्थन में साक्ष्य आदि की जानकारी होती। जो अभिलेख दिखाये गये वे महत्वहीन एवं प्रमाणिक नहीं है और उनकी वैधता एवं तथ्यता संदिग्ध है।

9. यह कि उक्त दोनो खातों मे किये गये कथित फ्राड से सीधे संबंधित लोगों को जानबूझकर सुनियोजित ढंग से छोड़ दिया गया है तथा मूल दोषी व उनको सुरक्षान देने वाले स्टाफ के विरुद्ध आज तक कोई कार्यवाही नहीं की गयी है तथा उनको अनुचित रियायत एवं संरक्षण भी प्रदान किया जा रहा है। मूल दोषी नियोजक व सुरक्षान करने वाले तत्कालीन स्टाफ के होते हुये अपीलाण्ट को अकारण एवं अनुचित ढंग से दण्डित के दुरुपयोग के द्वारा प्रताड़ित किया गया है उक्त दोनों खाते बाहर से स्थानान्तरित होकर सीरी मुख्य डाकघर में अन्य स्टाफ द्वारा दिनांक 6.10.82 सी।125768 व दिनांक 12.2.83 ।50986। को बीस हजार व इक्कीस हजार अतिरेकों से खोले गये थे तब प्रार्थी उस स्थान व पद पर कार्यरत नहीं था और ऐसा स्टाफ व ए.पी.एम. कार्यरत था जिसका सीधे व प्रत्यक्ष रूप से तमाम फ्राड के मामलों से संबंधित रहा है और वे तब आज

39

ASI

की आबादी से घूम रहे हैं और अपने प्रभाव चाटुकारिता के बल पर प्रशासन से मिलकर अन्य निर्दोष लोगों को अनुचित ढंग से फंसा कर व प्रताड़ित कर अपने को बचाये हुये हैं इस संबंध में की गयी प्राथमिक जांच पक्षपात पूर्ण है।

10. यह कि यदि अपीलान्ट के तर्क मानने वालों दोनों फ्राड के मामलों की वांछित कुली जांच कराई जाती तो उपरोक्त तथ्य खुलकर सामने आ जाते और वे तमाम लोग जो अपने को बचाये हुये हैं दोषी सिद्ध हो जाते और अपीलान्ट अपने को निर्दोष सिद्ध कर देता किन्तु प्रशासन ने दबाव के कारण आग्रह कर कुली जांच कराने के निवेदन को स्वीकार न करके उक्त समस्त दोषी लोगों को बचाने का प्रयत्न किया है और इसी हेतु कुली जांच न कराने के औचित्य के कारणों को दण्डादेश दिनांक 30.1.89 में नहीं लिखा गया है जो कि एक विधिक दायित्व ही नहीं वरन् न्याय की दृष्टि से भी अनिवार्य था।

इस प्रकार इस विधि मान्यता को तिलांजलि दे दी गयी जिसमें कहा गया है कि "न्याय का मात्र किया जाना ही पर्याप्त नहीं वरन वह इस ढंग से किया जाय कि स्पष्ट दिखे कि न्याय किया गया है।" किन्तु डाक अधीक्षक बीरी ने इस विषय से संबंधित समस्त विधि एवं निर्देशों की भावना के प्रतिकूल मात्र कागजी औपचारिकता पूरी करके और सुनवाई का समुचित अवसर प्रदान किये बिना ही एकतरफा अनुचित कार्यवाहीद्वारा अपीलान्ट को अनियमित रूप से दण्डित किया गया है। तथा उसको अभ्यावेदन दिनांक 19.12.88 पर कोई विचार नहीं किया गया है।

11. दण्डाधिकारी डाक अधीक्षक बीरी ने अपने आदेश दिनांक 30.1.89 के पृष्ठ 2 (दो) के पैरा (दो) पर लिखा है कि उन्होंने कुली जांच कराने संबंधी भारत सरकार के निर्देश 110/12/18/85 Estt-A दिनांक — 28.10.85 को देख लिया है और मैंने कोई औचित्य नहीं पाया क्योंकि उपलब्ध संबंधित अभिलेखों की फोटो कापियां दिनांक 6.12.88 को पत्र द्वारा भेज दी गयी थी। तथा अपीलान्ट ने कोई अन्य अभ्यावेदन नहीं दिया है।

इस विषय पर कहना है कि अपीलान्ट ने अपने प्रार्थना पत्रों द्वारा जो कुछ भी अब कहा है वह अभ्यावेदन ही है और दिनांक 19.12.88 भी अभ्यावेदन ही है वह सभी अभ्यावेदन ही होता है जो शब्द "अभ्यर्थी" लिख कर निवेदन किया जाय या प्रार्थी लिख कर निवेदन किया जाय दोनों रूप में प्रार्थना या निवेदन ही किया जाता है या फिर आपत्तियां

बाबूराम बुरीपा

(40)

उठाकर नियमों की बात की जाती है।

आरोप पत्र का उत्तर ही मात्र अभ्यावेदन नहीं होता है और यदि ऐसे कथित अभ्यावेदन पर नीचे शब्द प्रार्थी लिख दिया जाय तो क्या वह अभ्यावेदन न होकर प्रार्थना पत्र कहा जायगा?

कौन से संबंधित अभिलेख उपलब्ध या उपलब्ध नहीं है का कोई विवरण या उसके कारणों के बारे में कुछ भी नहीं कहा गया है इस प्रकार अभियुक्त अधोहस्ताक्षरी को तथ्यों व अभिलेखों व उसके विरुद्ध साक्ष्य आदि से स्पष्ट रूप से अवगत न कराकर उसे अपने बयान करने के अधिकार से वंचित रखा गया है। जहाँ तक भारत सरकार के उपरोक्त आदेशों का देर होने और औचित्य न पाने के कथन मात्र कथित नहीं है और जो मात्र औपचारिकता वश कह दिया गया है क्यों कि कथन के पक्ष में कुछ भी उल्लिखित नहीं किया गया है। अतः ऐसे कथन का कोई औचित्य नहीं है जिसके पक्ष में कोई तर्क न दिये गये हों।

डी०जी०पी० एण्ड टी० के आदेश संख्या 114/176/78-Disc II दिनांक 13.2.81 में आरोप पत्र के स्वरूप विवरण प्रक्रिया एवं सिक्योरिटी दण्ड देने के संबंध में निम्न अनिवार्यता स्पष्ट से आदेशित की है :-

1. फ्राड से संबंधित अनियमितताओं ( Lapses ) के स्वरूप को ही बताया जाना पर्याप्त नहीं वरन् फ्राड का मोडस आपरेन्डी उसके विवरण तथा वे समस्त तथ्य बताये जाये कि कथित फ्राड या हानि का मूल कारण इंगित की गयी अनियमितायें ही थीं अथवा उनका कथित फ्राड से तीवा लिंक था। तथा
2. यह भी बताया जाय कि यदि आरोपित अनियमितायें न की गयी होती तो फ्राड रोका जा सकता था।
3. प्राथमिक जांच कराकर यह स्पष्ट बताया जाना चाहिये कि कथित फ्राड की स्टेज क्या थी और किस व्यक्ति विशेष के द्वारा कथित फ्राड किया गया। तथा मूल दोषी का पता चला अथवा नहीं।
4. आरोप पत्र के विवरण एवं तथ्यों के अन्तर्गत आरोप पत्र के समर्थन में आवश्यक साक्ष्य को इंगित किया जाना चाहिये अथवा आरोपों का स्पष्ट आधार बताया जाय।
5. दण्डाधिकारी द्वारा अपने दण्डादेश में उपरोक्त विषयों पर स्पष्ट एवं रीजन्ड फाइन्डिंग देना अनिवार्य है।

यदि नहीं तो अभियुक्त अपने विरुद्ध आरोपों से समुचित बचाव नहीं कर सकता है और यह कथन भी नहीं कर सकता है कि कथित

बाद्रामदुबे

.....9

(41)

A53



अनियमितता फ्राड का कारण नहीं या फ्राड में उनका कोई योगदान नहीं रहा है।

ऐसी स्थित में दण्डादेश अनुचित एवं अविधानिक होने के कारण निरस्त होने योग्य है।

उपरोक्त विभागीय आदेशादे के अन्तर्गत अपीलान्ट के मामले में कुछ भी नहीं किया गया है जिसते आरोप पत्र दि0 24.11.88 एवं दण्डादेश दि0 30.1.89 दोषपूर्ण है।

क्यों कि —

उक्त मामले में प्राथमिक जाँच तो की गयी किन्तु उसका या उसमें अपीलान्ट के विरुद्ध क्या पाया गया आदि अंकित नहीं किया गया है और तब कुछ सुना एवं कर एकतरफा कार्यवाही की कागजी औपचारिकता पूरी की गयी है। आरोप पत्र में यह अंकित नहीं किया गया कि फ्राड का मोडुसओपरेन्डी क्या है तथा कथित फ्राड कितने का है, किस स्टेज पर एवं किस व्यक्ति विशेष के द्वारा किया गया था। मूल दोषी अपीलान्ट या अन्य कोई पाया गया अथवा मूल दोषी का पता नहीं चल सका आदि। यदि अपीलान्ट को सहदोषी बनाया गया तो उसके विरुद्ध आरोपों के समर्थन में क्या साक्ष्य पाये गये और किसने क्या बयानों में अपीलान्ट के विरुद्ध कथन किया था कुछ भी उल्लेखित नहीं किया गया है। कथित फ्राड के मूल कारणों, विवरणों, एवं तथ्यों को न बताकर गुप्त रखा गया है तथा यह भी कहीं नहीं कहा गया है कि यदि आरोपित अनियमितायें या नियमों का उल्लंघन न किया गया होता तो कथित फ्राड रोका जा सकता था जिसका जन्म बहुत पहले ही डीरी मुख्य डाक्यर में हो चुका था। ऐसी गुप्त एवं विषय स्थित में प्रथम अभ्यावेदन के बाबत किसी के लिये सम्भव नहीं होगी जाँच में ही उपरोक्त स्थित स्पष्ट हो सकती थी तथा अपीलान्ट अपने को निर्दोष सिद्ध करने में समर्थ हो सकता है।

प्रार्थना

अपीलकर्ता अपील में उल्लेखित । से ।। तथ्यों के आधार पर निवेदन करता है कि उसके विरुद्ध पारित दण्डादेश दि0 30.1.89 के अनियमित अनुचित एवं विधि विपरीत होनेके कारण निरस्त किये जाने की कृपा की जाये जिसके लिये अपीलकर्ता सदा आभारी रहेगा।

D.A. - Ruling

दि0 10.3.89

बाबूराम

अपीलकर्ता ..... बाबूराम

अनियमितता फ्राड का कारण नहीं या फ्राड में उनका कोई योगदान नहीं रहा है।

ऐसी स्थित में दण्डादेश अनुचित एवं अविधानिक होने के कारण निरस्त होने योग्य है।

उपरोक्त विभागीय आदेशादेश के अन्तर्गत अपीलान्ट के मामले में कुछ भी नहीं किया गया है जिससे आरोप पत्र दि0 24.11.88 एवं दण्डादेश दि0 30.1.89 दोषपूर्ण है।

क्यों कि —

उक्त मामले में प्राथमिक जाँच तो की गयी किन्तु उसका या उसमें अपीलान्ट के विरुद्ध क्या पाया गया आदि अंकित नहीं किया गया है और तब कुछ सुना रख कर एकतरफा कार्यवाही की कानूनी औपचारिकता पूरी की गयी है। आरोप पत्र में यह अंकित नहीं किया गया कि फ्राड का मोडसओपरेन्डी क्या है तथा कथित फ्राड कितने का है, किस स्टेज पर एवं किस व्यक्ति विशेष के द्वारा किया गया था। मूल दोषी अपीलान्ट या अन्य कोई पाया गया अथवा मूल दोषी का पता नहीं चल सका आदि। यदि अपीलान्ट को सहदोषी बनाया गया तो उसके विरुद्ध आरोपों के समर्थन में क्या साक्ष्य पाये गये और कितने क्या बयानों में अपीलान्ट के विरुद्ध कथन किया था कुछ भी उल्लेखित नहीं किया गया है। कथित फ्राड के मूल कारणों, विवरणों, एवं तथ्यों को न बताकर गुप्त रखा गया है तथा यह भी कहीं नहीं कहा गया है कि यदि आरोपित अनियमितायें या नियमों का उल्लंघन न किया गया होता तो कथित फ्राड रोका जा सकता था जिसका जन्म बहुत पहले ही डीरी मुख्य डाकघर में हो चुका था। ऐसी गुप्त एवं विषय स्थित में अपराधअभावदत - है पाना किसी के लिये सम्भव नहीं होती जाँच में ही उपरोक्त स्थित स्पष्ट हो सकती थी तथा अपीलान्ट अपने को निर्दोष सिद्ध करने में समर्थ हो सकता है।

प्रार्थना

अपीलकर्ता अपील में उल्लेखित 1 से 11 तथ्यों के आधार पर निवेदन करता है कि उसके विरुद्ध पारित दण्डादेश दि0 30.1.89 के अनियमित अनुचित एवं विधि विपरीत होनेके कारण निरस्त किये जाने की कृपा की जाये जिसके लिये अपीलकर्ता श्रीमानजी का सदा आभारीरहेगा।

अपीलकर्ता- ..... बाबूराम धुरिया

(बाबूराम धुरिया) 1/3.

डाक सहायक महेवाकलां जिला डीग।

डीग।

D.A - Ruling

दि0 10.3.89

बाबूराम धुरिया

A54

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLAHABAD
CIRCUIT BENCH, LUCKNOW.

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENTS

In

O.A.No.92 of 1990(L)

Shri Babu Ram Dhuria.....Applicant.

Versus

Union of India & Others..... Respondents.

******

I, Daya Ram, aged about 53 years, son of late Shri Bachi Ram, Sub Post Office, Kheri Dt. Lakhimpur Kheri, do hereby solemnly affirm and state as under:-

1. That the deponent is competent to swear this affidavit on behalf of all the respondents and is well conversant with the facts of the case deposed hereinafter. He has read the application filed by Shri Babu Ram Dhuria and has understood the contents thereof.

2. That it will be worth while to give a brief history of the case as under :-

-: BRIEF HISTORY OF THE CASE :-

The miscreant/depositor applied to Sub Post Master of Sub Post Office, Mohamdi for transfering his 5 year's Time Deposit Account No.50986 (Which was later on found to be fake) from Kheri Head Post Office to Mohamdi Sub Post Office. The Sub Post Master, Mohamdi opened a new 5 years Time Deposit Account in the ledger of his office

Contd..2/-

on 5-7-85 and allotted account No.8111 for A/C No.50986 while there was no specimen signature of A/C No.50986 in his record for tallying the signature of the depositor. The new account No.8111 was opened without the direction from Kheri Head Post Office to which the original A/C No.50986 belonged. After opening the account in this irregular manner, Sub Post Master, Mohamdi sent the fake Pass Book No.50986 with a new A/C number 8111 to Kheri Head Post Office for transfer of the said account to Mohamdi Post Office. The applicant Shri Ram Babu Dhuria who was working as a ledger Clerk at Kheri Head Post Office received the said Pass Book No.50986 with new A/C No. 8111 of Mohamdi Post Office for transfer from Kheri H.O. to Mohamdi S.O. The applicant did not point out the irregularity of opening a new account for A/C No.50986 in Mohamdi Post Office which till then had not been transferred to Mohamdi. He failed to challenge the request for irregular transfer of the said account and non-observance of the procedure laid down in Rule 442 of P&T Manual Vol.VI, Part II which resulted in the transfer of 5 years T.D. No.50986 from Kheri H.O. to Mohamdi Post Office from where the miscreant/depositor withdrew the maturity amount of Rs.32,705/- (Rs.21,000/- + Rs.11,705/-) on 29-8-85. (Annexure-R-1) According to the ledger card of T.D.Account No.50986 of

Contd..3/-

A56

Kheri Head Post Office, Account No.585771 from Sidhauli Post Office Distt.Sitapur with a balance of Rs.21,000/- was received on transfer and was allotted the new T.D. Account No.50986 in Kheri Head Post Office. On enquiry it was revealed that T.D.Account No.585771 was for Rs.1,500/- only which was closed prematurity at Sidhauli Post Office on 9-11-81 (Annexure-R-2). Thus ledger card of T.D.Account No.50986 was made with fake entries. This fake account was again transferred to Mahamdi Sub Post Office, distt.Kheri. The applicant failed to challenge the request of Sub Post Master Mohamdi for the transfer of T.D.Account No.50986 from Kheri Head Office to Mohamdi and failed to observe the prescribed procedure. Thus the department was put to a loss of Rs.32,705/- on account of negligence & lack of devotion to duty on the part of the applicant.

1/10/90

In another case while Sri Babu Ram Dhuria was working as ledger clerk at Kheri H.O. on 10-6-86 and 11-6-86 he received fake pass book of Kheri H.O. 5 yr. T.D.Account No.50975 alongwith application for transfer from Pallia Sub Post Office. The Sub Post Master, Pallia counter signed the signatures of the depositor/miscreant on the application for transfer on 4-6-86 while there were no specimen signatures in his record because the account did not stand in his office viz. Pallia Post Office (Annexure-R-3). The new

Contd..4/-

account number 125768 of his office was alloted in the transfer form which showed that the account had already been transferred by the Sub Post Master, Pallia without any direction/instruction from Kheri H.O. Sri Babu Ram Dhuria, applicant, did not challange this irregularity committed by the S.P.M., Pallia and the applicant made transfer of fake account to Pallia Sub Post Office without observing the provisions of rule 442 of P&T Man. Vol. VI Part. II. The applicant also failed to communicate the remark i.e. "S.S. Differ, Pay on proper identification and S.B.3 not available ".already noted in the fake ledger card No.50975, to the Sub Post Office, Pallia. Had Sri Babu Ram Dhuria applicant objected and observed the procedure as laid down in rule 442 of P&T Man. Vol. VI Part. II, the fake account would have not transferred from Kheri H.O. to Pallia S.O. and the withdrawl of Rs.30,775=50 including interest could not be made at Pallia on 17-7-86 to the fake depositor. Had Sri Babu Ram Dhuria, applicant, communicated the remarks noted on the fake ledger card of Kheri H.O. to the S.P.M. Pallia, the withdrawl of Rs.30,775=50 dt.17-7-86 from the fake account would have been made only after proper identification of the depositor and then the identifier was fully responsible to produce the said miscreant/depositor. But the withdrawl of Rs.30,775=50 was made at Pallia on 17-7-86 without obtaining proper identification.

Contd..5/-

A58

Thus due to negligence of the applicant, the department sustained a loss of Rs.30,775=50 from this fake T.D.Account for which Sri Babu Ram Dhuria is held responsible.

It was revealed that T.D.Account No.50975 of Kheri H.O. was also a fake account. The ledger card of this Account No. shows that T.D.Account No.285049 for Rs.20000/- was transferred from Sitapur Post Office, when no such account was transferred from Sitapur to Kheri H.O. ~~This~~. This fake T.D.Account for Rs.20,000/- was required to be transferred to Pallia Post Office by Sub Post Master,, Pallia. This account was transferred to Pallia & from ~~their~~ here the payment of Rs.30,775=50 (2,000/- + 10,775=50) was made to miscreant/depositor. While transfering this account from Kheri H.O. to Pallia, the petitioner failed to observe the prescribed prodedure for transfering account on account of which the department was put to a loss of Rs.30,775=50.

Thus Sri Babu Ram Dhuria failed to observe the provisions of Rule 440 and 442 of P&T Man.Vol.VI Part.II, ~~By doing so,~~ causing loss to the department for Rs.63480=50 and thus failed to maintain devotion to duty as required under rule 3(i) (ii) of C.C.S.(Conduct) Rules 1964. He was, therefore, served with a charge sheet vide Memo No.F-6/87-88/Disc-14 dt.24-11-88.

Sri Babu Ram Dhuria applicant was given an

Contd..6/-

A59

apportunity to make such a representation as he may wish to make against the proposed action within 10 days of the receipt of the memo, which was received by him on 25-11-88 but instead of making representation, he went on making unnecessary correspondence for inspection of irrelevent documents. The deponent had no alternative except to decide the case on merits vide letter No.F-6/87-88/Disc./14 dt.30-1-89. The applicant made a representation against the said order to the Director Postal Services, Lucknow which was rejected on 28-5-89.

-: PARAWISE COMMENT :-

3. That the contents of para 1 to 3 of the application need no comments.

4. That the contents of para 4(i) and 4(ii) are admitted.

5. That the contents of para 4(iii) are not admitted. It is denied that the alligations contained in the Charge-Sheet were vague and not specific. It is submitted that in reply to applicant's application dt.28-11-88, he was informed vide letter dt.6-12-88 (Annexure.R) that written statements of the applicant were obtained after showing the original documents and photostate copies of the following documents were also sent to him on 6-12-1988.

1. Applicants written statements dt.11-10-88 & 29-10-88.
2. 5 years Time Deposit (TD) Account No.50975.
3. Ledger copy of 5 years T.D.Account No.125768 and 8111.

Contd..7/-

Instead of submitting any representation, the applicant again submitted an application dt.10-12-1988 (Annexure.A-3) wherein he demanded the attested copies of the written statements of other officials but he did not mention the names of those officials. As such the copies of the written statements could not be supplied to him. As mentioned above photostat copies of his written statements and relevant documents had already been supplied to him on 6-12-88, even though Rule 16 of C.C.S.(CCA)Rules, 1965 does not make it incumbent on the part of the disciplinary authority that it should give the accused official an opportunity to inspect the relevant records provided no formal enquiry is considered necessary by the disciplinary authority.

6. That in reply to para 4(iv) it is stated that Rule 77 of the post & Telegraphs Manual, Vol.III provides for inspection of the relevant records by the accused official. But according to Rule 74 of the said Manual the right of access to official records by an accused official is not unlimited and it is open to the disciplinary authority to deny such access if, in its opinion, such records are not relevant to the case. An extract from Rule 74 is reproduced below:-

"74. The right of access to official records by an accused official for submission of his defence is not unlimited and it is open to the disciplinary authority to deny such access if, in its opinion, such records are not relevant to the case or it is not desirable in the public interest to

Contd..8/-

allow such access. The power to refuse access to official records should, however, be sparingly exercised ....." In the present case photostat copies of all the relevant documents were sent to the applicants on 6-12-88 which were acknowledged by him in his letter dt.10-12-88. It is submitted that in his letter dt.10-12-88 the applicant did not make any allegation to the effect that the documents were not genuine, authenticated and admissible in evidence.

7. That the contents of para 4(v) are denied. It is however submitted that in reply to applicant's application dt.19-12-88 (Annexure A-5 of the application), he was informed vide letter dt.13-1-89 (Annexure A-6 of the application) that the photo-copies of available relevant documents and written statement had already been supplied to him on 6-12-88 and the written statement dt.11-10-88 of the applicant was obtained after showing the relevant original documents to him. The applicant was informed in writing indicating its reason under letter dt. 13-1-89 as required under G.I. Deptt. of Personnel and Trg. O.M.No.11012/18/85-Estt(A) dt.28-10-85 according to which on receipt of representation of Govt. servant concerned, the Disc. authority should apply its mind to all facts and circumstances and the reasons urged in the representation for holding a detailed enquiry and form an openion whether an enquiry is necessary or not, but in the present case the applicant did not submit his representation. As such the disciplinary authority after due consideration came to the

Contd..9/-

conclusion that an enquiry was not necessary.

8. That the contents of para 4(vi) are admitted.

9. That the contents of para 4(vii) are denied. Submissions made in paras 5 and 7 are re-iterated.

10. That in reply to para 4(viii)it is submitted that despite the fact that photostat copies of all relevant documents had been supplied to the applicant, he avoided sending his representation on the plea that certain unspecified documents which were not relevant to the case should be supplied to him and that he should be allowed to cross examine the prosecution witnesses. Under these circumstances, the disciplinary authority who is respondent No.3 in the present case, examined all relevant documents & came to the conclusion that an open enquiry under Rule 14 of the C.C.S.(CCA)Rule was not necessary.

After due consideration of the statement of the applicant (Annexure-R-6) and examination of the relevant documents the Respondent No.3 ordered the recovery of Rs.6000/- in respect of total amount of Rs.32,705/- relating to T.D.A/C No.50986 which was transferred to Mohamdi Post Office under their T.D.A/C No. 8111. Another recovery of Rs.3000/- was ordered in respect of Rs.30,775=50 relating to T.D.A/C No.50975 which was transferred to Pallia Post Office under their T.D.A/C No.125768. Thus the total amount which was ordered to be recovered from the applicant was Rs.9000/-(Rs.6000/-+Rs.3000/-) in monthly instalment of Rs.300/-. The total amount of recovery is less than 1/3 of his pay spread over a period of 3 year. The remaining amount was

Contd..10/-

ordered to be recovered from other subsidiary offenders. Because of the applicants negligence, the Govt. sustained a loss of Rs.63,480=50 and he is held responsible to make good the loss as required under Rule 204 of the P&TManual Vol.III.

11. That the contents of para4(ix) are denied. Submissions made in paras 5 and 7 above are re-iterated.

12. That the contents of para 4(x) are denied. Because in the charge sheet, it has been mentioned clearly that due to non observance of rule 442 read with 440 of P&T Manual Vol.VI, Part.II by the applicant, the Department sustained a loss of Rs.32,705/- in respect of Mohmadi T.D.A/C No.8111 and Rs.30,775.50 in respect of Pallia T.D.A/C No.125768. Since the fake ledger cards were transplanted in the Head Post Office ledger binder by some miscreants/depositor with the help of unidentified Savings Bank Central Organisation and postal staff, ~~As such~~ the question of receiving complaints from the miscreant/depositors does not arise.

13. That in reply to paras 4(xi) & 4(xii) it is stated that the applicant was asked vide deponents letter F-6/87-88/Disc./14/Kheri dt.13-1-89 to send his representation within seven days of the receipt of the said letter but the applicant did not send any representation. Thus the applicant failed to avail of the opportunity given to him by not sending the required representation to the deponent.

It is admitted that penalty of recovery can be awarded

Contd...11/-

only in case where it has been established that the negligence or breach of orders on the part of a Govt. Servant has lad to the loss to the Government. In the present case a loss of Rs.63,480=50 (Rs.32,705/-+ Rs.30,775=50) was caused due to applicants negligence in not following the provisions of rules 440 and 442 of the Post & Telegraph Manual Vol.VI,PartII If the applicant had raised necessary objections and observed the mandatory provisions, the fake Time Deposit Accounts(TD A/C) could not have been transferred from Kheri Head Post Office to Pallia & Mohamdi Sub Post Offices and the miscreant/depositors could not have withdrawn the amount of Rs.63,480=50. Thus the applicant failed to maintain devotion to duty under Rule 3(i)(ii) of the C.C.S.(Conduct) Rules,1964. He was required to make good the loss alongwith other subsidiary offenders under Rule 204 of P&T Manual Vol.III.

It is also submitted that in the order dt.30-1-89 all the facts of the case and legal provisions on the basis of which the decision had been taken are discussed.

14. That the contents of para 4(xiii) are denied. It is submitted that the appellate authority examined the applicants appeal critically and thoroughly after which he did not find any ground to interfere in the order of the deponent appealed against. The appeal was rejected vide letter dt.28-5-89.

15. That the contents of para 4 (xiv) need no comments.

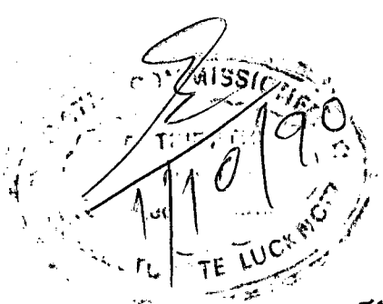
16. That sub-parawise comments in respect of para 5 are given below:-

Contd...12/-

5(i):- Contents denied.

5(ii) to 5(v):- Contents denied. Submissions made in paras 5 and 7 above are re-iterated.

5(vi):- Contents denied. However, it is submitted that the applicant was repeatedly asked to send his representation against the charges indicated in the charge-sheet as mentioned in para 7 above. But the applicant failed to make any representation. Thus decision in the case had to be taken vide order dt.30-1-89 on the basis of documentary evidence.



5(vii) to 5(ix):- Contents denied as mentioned in para 9 above.

5(x):- Contents denied. Submissions made in para 13 above.

5(xi):- Contents are denied. The panishment orderr and the appellate order are self explanatory. Because of the applicant's negligence in not follwwing the provisions of Rules440 and 442 of the P&T Manual, Vol.VI,Part.II, the Govt. was put to a loss of Rs.63,480=50 for which the applicant alongwith other subsediary offenders were responsible. The applicant was required to make good the loss in terms of Rule 204 of P&T Manual, Vol.III.

17. That the contents of para 6 are not admitted. The

Contd..13/-

A66

applicant has not exhausted the remedies available to him under Rule 29 and 29-A of the C.C.S.(CCA)Rule 1965. The applicant did not file a revision petition after which a review petition could be filed.

18. That the contents of para 7 need no comments.

19. That in view of the submissions made in the above paragraphs, the relief sought for in para 8 of the application are not admissible.

20. That the application for interim relief has been rejected by this Hon'ble Tribunal vide order dt. 4-4-90.

21. That the contents of para 10 to 12 need no comments.

(DEPONENT)

VERIFICATION :-

I, the above named deponent do hereby verify that the contents of paras of this affidavit are true to my personal knowledge and those of paras are believed by me to be true based on records and as per legal advise of my counsel. That nothing material facts has been concealed and no part of it is false, so help me God.

Signed and verified this the 1st day of Oct. 1990 within the court compound at Lucknow.

Lucknow.

Dated: 14-9-90/1/10/90

(DEPONENT)

I identify the deponent who signed before me.

(ADVOCATE)

Annexure : R-1

एस० बी०-75
S. B.-75

बचत-बैंक खाता कार्ड
SAVINGS BANK LEDGER CARD

लेखा संख्या Ledger No. | लेखा श्रेणी Class of Account

जमाकर्ता का नाम
Name of Depositor or
Full Address

नाबालिग की जन्म-तिथि
(नाबालिग के लेखा के सम्बन्ध में)
Date of birth of minor
(in case of minor's a/c)

अन्य विवरण
Other Particulars

A/c stands at ..... P. O.

मनोनीत (तों) का नाम तथा पता
Name and address of nominee(s)

जारी किए गए चेकों की पुस्तक तथा क्रम संख्याएं
Book and Serial Nos. of Cheques Issued

| लेन-देन की तारीख Date of transaction | जमा Deposit रु० Rs. | जमा Deposit पै० P. | निकासी Withdrawal रु० Rs. | निकासी Withdrawal पै० P. | शेष Balance रु० Rs. | शेष Balance पै० P. | खाता लेखक के हस्ताक्षर Signature of Ledger Clerk | पोस्टमास्टर के प्राधिकार Initials of Postmaster | शेष पर ब्याज Interest bearing Balance | टिप्पणी REMARKS |
|---|---|---|---|---|---|---|---|---|---|---|
| 12/7/83 | RBT | | | | 21000 | | | | | |
| 29/9/85 | PBT | | 21000 | | | | | | | |
| | Account closed & transferred to Mukhamdih Under S/C No 1111 dt 12/7/85 | | | | | | | | | |
| 12/7/85 | RBT | | | | 21000 | | | | | |
| | | | | | 11314 | | | | | |
| | | | | | 391 | | | | | |
| 29/7/85 | | | 32705 | | 32705 | | | | | |
| | Account closed | | | | | | | | | |

30/7/85

1/10/90

RBT = Remit By Transfer
PBT = Paid by Transfer
SSD = Specimen Sign Diff
P/I = Payee Photo Identification

O.A. 92 of 1990(L)

Sh. Babu Ramdhani v/s Union of India & Ors

Annexure - R-2

R68

Old Ledger copy of TD No. 585771

Sri Surendra Singh S/o
Sri Gyan Singh Sadhak, School

3/7/01 —1500— —1500— Thumb Mark
9/11/01 —1500— Nil.

He closed
Vide Remarks PM Sad/24/01-02
dt. 6/1/01

True Copy
Attested
by D.K. 23/11/20

14/1/01
SUB POST MASTER
L. S. G.
Sitapur - 261001

1/10/90

O.A. 92 of 1990(L)

Annexure-R-3

Sh. Baban Ram Dhurve V/s Union of India & Ors

A69

Rs. Fifty Balance Twenty Thousand only 20000/-

वर्ष ..... अंतरण का आवेदन-पत्र

Lakhimpur Kheri H.O

कृपया मेरे S. Head I.D. बचत बैंक खाता सं० 20975 का जो L.M.P. H.O. डाकघर बचत बैंक में स्थित है, PALLIA KALAN (KHERI) 262902 खाता-अंतरण Palia Pallia (Kheri) करके बचत बैंक में कर दें।

मेरी पास-बुक जिसमें Twenty Thousand only (शब्दों में) रुपये की रकम बकाया है, इसके साथ नत्थी है। इसे नीचे दिए गए पते पर वापस कर दें।

मेरे पास मुख्य लेखा-परीक्षक डाकघर की अभिरक्षा में निम्नलिखित प्रकार की सरकारी प्रतिभूतियां हैं/कोई भी नहीं हैं।

(ऋण का प्रकार जिसमें कि ऋण व वर्ष भी बताया गया हो, उसका ब्यौरा इन्द्राज किया जाए।)

दिनांक 12/5/68 (12/5/68) जमाकर्ता के हस्ताक्षर

Rakesh Kumar Dubey
Baiji Mandi
Palia Kala

नमूना हस्ताक्षर
(1) .....
(2) .....
(3) .....

प्रतिहस्ताक्षर पोस्टमास्टर .....
तारीख .....
पदनाम SUB POSTMASTER (LSG)
PALLIA KALAN (KHERI)
262902

प्रतिहस्ताक्षर पोस्टमास्टर .....
तारीख 11/6/86
पदनाम SUB POSTMASTER (LSG)
PALLIA KALAN (KHERI)
262902

---

तारीख पर्चा

..... डाकघर बचत बैंक में ..... SUB POSTMASTER (LSG)
PALLIA KALAN (KHERI)
262902

खाता सं० ..... का खाता-अंतरण ..... डाकघर बचत बैंक में करने के बारे में आवेदन-पत्र सम्बन्धित पास-बुक के हस्त प्राप्त हुआ जिसमें बकाया रकम ..... रुपये (सिर्फ ..... रुपये) दिखाई गई है।

सावधि संबंधी जमा/आवर्ती जमा खाते के मामले में जमाकर्ता को यदि पास-बुक लौटाई न गई हो तो खाते का अंतरण जिस डाकघर बचत बैंक में होना है वहां इस पर्ची को दिखाकर नियमित रूप से जमा करते रहना चाहिए।

तारीख-मोहर

पोस्टमास्टर के हस्ताक्षर

डाकघर का नाम .....

(C.328/73-74)

11/10/90

O.M. 92 of 1992 (2)

Annexure - 4

RBT from Sitamarhi Syn. TD A/c 288048 Vide AF No. 69 Dt. 6-10-92

KHEDA Ho

AFD

# बचत-बैंक खाता कार्ड
# SAVINGS BANK LEDGER CARD

Shri K. P. Misra

S/o Shri P. B. Misra

(संरक्षक के व्यक्ति में) Lachman Jha

C/o K.K. Pallia

Savings Bank Manager

लेखा संख्या No. of Account: 30975

लेखा श्रेणी Class of Account: SYN TD

125768

डाकघर में खाता स्थित है A/c stands at: H.O. Pallia

नामांकित (तों) का नाम तथा पता Name and address of Nominee(s)

जारी किए गए चेकों की पुस्त० तथा क्रम संख्याएं Book and Serial Nos. of Cheques Issued: 070 107/81

I Dr. Rs 20,000/- Cr.

| देय-ग्रहण की तारीख Date of Transaction | जमा Deposit Rs. P. | निकासी Withdrawal Rs. P. | शेष Balance Rs. P. | खाता लेखक के हस्ताक्षर Signature of Ledger Clerk | पोस्टमास्टर के हस्ताक्षर Signature of Postmaster | खाते में शेष Withdrawal bearing Balance | REMARKS |
|---|---|---|---|---|---|---|---|
| 6/10/92 | RBT | | | SS. | | | |
| 5-11-92 | 20,000 — | | 20,000 — | | A/c opened through Agent | | |
| 16/12/92 | PBT | | | | SB. 10 (b) | | |
| | | Zero | Nil | | SB 3 NA | | |
| | A/c closed & Transferred to Pallia Under MC No. 125768 | | | | | | |
| | dt. 10.6.93 | | | | | | |
| | | | 20000 — | | Cl. | | |
| 16/6/93 | RBT | | 20000 — | | | | |
| | | | 10252-50 | | | | |
| | | | 30252-50 | | | | |
| | | | Nil | | | | |
| | | | 17180 | | | | |

11/10/90

SB-3 Form of application for opening of new account which contains the specimen signature - N.A.

O.A. 92 of 1990 (L)

Sh. Babu Ram Dhuria v/s Union of India & Ors. Applicants in the case

R-5

भारतीय डाक विभाग

श्री बाबूराम धूरिया
डाकसहायक
गोलबाजार
खीरी

डाक अधीक्षक खीरी, मण्डल खीरी
Supdt. Post Office Kheri Dn. Kheri

पत्रांक एफ-6/8788/Ch.14 खीरी 6/12/88

आप के पत्रांक शून्य दि० 28/11/88 के संदर्भ में सूचित करना है कि बयान लेते समय दर रिकार्ड आप ने देख लिया था फिर भी निम्नलिखित आंशलेखों के फोटो स्टेट भेजे जारहे है आप चार्जशीट का उत्तर कर दें

1. बयान श्री बाबूराम धूरिया दि० 11-X-88 व 29-X-88
2. SB Lcb, 5 वर्षीय टी डी खाता 50975.
3. लेजर नम्बर 5 वर्षीय टी डी खाता 12578
   " " " टी डी खाता 8111

6/12/88

Supdt. Post Offices
Kheri

सहायक अधीक्षक
डाकघर खीरी

अधीक्षक डाकघर खीरी
Supdt. Post Office Kheri Dn. Kheri

6/12

O.A. 92 of 1990 (L)

Sh. Babu Ram Dhuria v/s Union of India & Ors

Annexure R-6

Sitt. of Sri Babu Ram Dhuria P.A. Maheswaganj.

Scale: 94 Rs Pay 1180/-

①

मैंने खीरी हेड आफिस में दिसम्बर 79 से मई 86 तक डाक सहायक के पद पर कार्य किया. दि 12-8-85 को मैं खीरी मु. डाकघर में लेजर सहायक के पद पर कार्य कर रहा था मेरा कार्य हेड आफिस के टी डी तथा आर डी की जोड़ियों का था मुझे आज मोहम्मदी S वर्षीय टी डी. खाता सं. 0111 का लेजर आई दिखाया गया यह खाता खीरीमु डा० घर में. खाता सं० 50986 के अन्तर्गत खुला हुआ था। दि 12.8.85 को इस खाते का स्थानान्तर मोहम्मदी डाक घर के लिये खाता सं० 0111 के अन्तर्गत किया गया लेजर कार्ड पर 12-8-85 को मैंने RBT और RBT सम्बन्धी प्रविष्टियां की, वहमेरे हाथ की है इस पर मेरे प्रहार है तथा इन प्रविष्टियों का सत्यापन तत्कालीन SPMI श्री. यज्ञमित्रा द्वारा किया गया है लेजर कार्ड पर उनके प्रहार मौजूद है मैंने उनके प्रहारों की भांति पहचाना है दि 12.8.85 को लेजर कार्ड पर दोबार लिखा गया है और पुनरीक्षक प्रहार की साक्षी श्री यज्ञ मित्रा के प्रहार है। मैंने स्वयं इनके प्रहार देखे हैं।

बाबूराम धुरिया
11/10/88

11/10

Statement of Sri Balu Ram Dhusia P.A. Mahuragonj

A73

दि 10.6.86 तक 11.6.86 के मैं लेजर सहायक II श्री मु.डाकघर के पद पर कार्यरत था उसदिन श्री मु.घर 5 वर्षीय टी.डी.खाता सं. 50975 का SB10 तथा पासबुक पोलिंग अनारक्षा हेतु प्राप्त हुई थी मैंने उसका अनारक्षा पोलिंग को दि 10/11.6.86 को खाता सं. 125/68 के अन्तर्गत किंचित अनवधान के वश मैंने SB10 पासबुक सहित सम्बन्धित लेजर कार्ड में संगणक श्री राम सादव के सम्मुख जाँच हेतु रखा उन्होंने उसकी लिखित जाँच करके ठीक पाने पर मुझे खाता अनारक्षा करने हेतु निर्देशित किया अतएव मैंने खाते का अनारक्षा पोलिंग और लेजर कार्ड पर उपलब्ध टिप्पणियाँ करके उसे लिये SB10 पर नहीं लिखा।

29/10/88

1/11/88

आबू राम धुरिया
डाकसहायक
महुरागंज
श्रावस्ती
29.10.88

बअदालत श्रीमान Central Administrative Tribunal Circuit Bench: Lucknow महोदय

वादी (मुद्दई)
मुदई (मुद्दालेह)

का

# वकालतनामा

A74

Babu Ram Dhusia v/s ~~Union~~ of India & Ors. प्रतिवादी (रेस्पान्डेन्ट)

नं० मुदद्दमा 92 सन 1990 पेशी की ता० १९ ई०

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री Dr. Dinesh Chandra
Addl. Cen. Govt. Standing Counsel, Lucknow वकील
एडवोकेट महोदय

को अपना वकील नियुक्त करके (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तस्दीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करें वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी। मैं यह भी स्वीकार करता हूं कि मैं हर पेशी स्वयं या किसी अपने पैरोकार को भेजता रहूंगा। अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर न होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

नाम अदालत .....
नं० मुकद्दमा .....
नाम फरीकैन .....

Accepted D. Chandra

हस्ताक्षर (DHYARAM)
Sopaft Post Offices
Kheri Dt
Kheri-Lakhi

साक्षी (गवाह) _____ साक्षी (गवाह) _____

दिनांक _____ महीना _____ सन् १९ ई०

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH LUCKNOW

O.A. NO. 92 of 1990

Babu Ram Dhooria ... Applicant

Versus

Union of India and others ... Respondents

F.F. 7.1.91

Rejoinder affidavit to the counter affidavit

I, Babu Ram Dhooria aged about 48 years, s/ o Shri Badri Prasad, Postal Assistant Mahewaganj, Post office Kheri Division, Kheri and r/o village & P.O.. Mideria, Distt. Kheri do hereby state on oath as under :-

1. That the deponent is the applicant in the above noted case and is fully conversant with th e facts deposed to in this rejoinder affidavit. The deponent has read the counter affidavit submitted on behalf of the respondents, unde-rstood its contents fully and is replying to the same.

2. That in reply to the contents of para 1 of the counter affidavit it is pointed out that Shri Daya Ram, SPOs Kheri Division, has not filed any authority for swearing affidavit and furnishing reply on behalf of other respondents.

3. That the contents of para 2, purported to give brief history of the case is unwarranted and irrelevant as the alleged history of the case now being sought to be produced before this Hon'ble Tribunal was never intimated to the deponent and the deponent was not afforded an opportunity to submit his defence/representation in the light of this alleged history, which has been introduced to cause a prejudice against deponent, Under Rule 12(2) of the Central Administrative Tribunal (Procedure) Rules 1987, the respondents are under an obligation

BR Dhooria

A76

to specifically admit, deny or explain the facts stated by the deponent in his application and they may also state such additional facts as may be found necessary for the just decision of the case. There is no provision of furnishing a brief history of the case to cause prejudice to the deponent. The contents of this para under reply are however denied except that the accounts in question were transferred bonafidedly under the express approval of the supervisor concerned before whom all the relevant records were placed for orders before transferring the account. The account no. 50986 was transferred on the application of the account holder duly forwarded by the SPM Mohamdi and after approval of the concerned Supervisor in the Head Office and the deponent was in no way responsible for any lapse or irregularity as alleged. Rules 440 & 442 of P&T Manual VI Part II referred to by the respondents are too wide and nothing specific has been alleged against the deponent as to which part or provision of the saidrules was violated by the deponent nor it has been mentioned in the punishment or appellate order. The charge sheet is therefore, too vague and the order of punishment as well as the appellate are not speaking ones in this regard and hence they are untenable and unsustainable. In any case, it was the responsibility of the paying office and the officials concerned in that office to see and ensure that the payment was made to a bonafide, known and recognised person to avoid any fraud or mispayment, which could facilitate recovery by locating the person if such a necessity arose. The loss as alleged was caused by wrong and fraudulent payment by the payment offices for which the deponent cannot be made an escape goat.

Similar is the position in respect of another TD account no. 50975 which was transferred on the application of the depositor duly forwarded by the SPM Mohamdi and approved by the Supervisor of the deponent and there was no lapse or malafide intention on the part of the deponant

BR Dhawan

A22

The allegation that the deponent failed to mention "SS differ, Pay on proper identification and SB-3 not available" is for fetched and hardly relevant as the paying office was under an obligation to make ~~payyab~~ payment to a correct and bonafide person known to the post office and special care was to be taken specially when the payment involved a heavy amount of Rs. 30775.50 as alleged. The laxity, indifference and deriliction of duty displayed by the paying office, resulting in alleged loss to the department, cannot be shifted to the deponent and he cannot arbitrarily and maliciously be held responsible for any loss alleged to have been caused to the department. The respondents have tried to base on imagination, surmises and congections in extending the responsibility of loss to the deponent, without specification as to who were responsible for the entire transaction at different stages and what were their proportionate responsibility for the so called loss to the department and why it could not be made good from the recipients who must have been duly witnessed and identified before payment.

It is wrong and malicious to allege that the deponent instead of making representation against the charge sheet went on making unnecessary correspondence for inspection of irrelevant documents. The relevancy of documents is to be judged from the point of ~~xxx~~ view of the defence and such a request is not ordinarily to be rejected in violation of natural justice and reasonable opportunity and in any case, reasons for refusal should be cogent and susbstantial and should invariably be recorded in writing. The respondents did not act fairly and did not provide reasonable opportunity to the deponent and sought to penalise him arbitrarily and prejucially. The appellate authority also failed to appreciate the matter by applying his mind fairly and rejected the appeal mechanically.

4. That para 3 of the counter needs no reply.

5. That para 4 of the counter calls for no reply.

BKR Dhwan 10

denied as stated. The deponent in order to make an effective representation to the vague charges, applied for inspection of documents and supply of copies of certain relevant documents vide his applications dated 28.11.88 and 10.12.88, but the respondent no. 3 did not allow him the reasonable opportunity and turned down his request maliciously and arbitrarily vide his letter dated 14.12.88 (Annexure A-4) contending that the disciplinary authority was not under an obligation to give an opportunity for inspection of documents to the charged official under Rule 16 of the CCS(CCA Rules 1965. This stand of the disciplinary authority was arbitrary and against the principles of natural justice. The deponent could not be condemned without giving reasonable opportunity of defence, which could be possible only after he was provided with the copies of documents and inspection of records as required by him. The deponent submitted by his representation dated 19.12.88 that the charge sheet was vague, indefinite and un-specific, neither any evidence relied upon was shown nor the necessry details for the allegation were furnished that his requests for copies and inspection of documents were not met, in absence of which proper and effective representation was not possible. His attention was also invited to Rule 77 of P&T Manual Vol.III and Government orders dated 28.10.85 providing inspection of documents. The deponent further submitted that an open enquiry be held giving the deponent to cross examine the witnesses relied upon by the prosecution in order to prove his innocence, but the request of the deponent was not considered objectively and no opportunity of defence was given to him. The rest of the contents of para under reply are denied and those of para 4(iii) of the application are re-stated.

7. That in reply to the contents of para 6 of the counter it is stated that the matter has been misconstrued and mis-represented by the respondents. Rule 77 of the

P&T Vol. III, clearly provides for inspection of relevant records by the charged official. Rule 74 of the said Manual relied upon by the respondents does not give arbitrary power to the disciplinary authority to allow or refuse inspection of records at his sweet will. This rule also lays down that the power to refuse excess to official records should be sparingly exercised. This puts a limitation on the indiscriminate action of the authority. It may be stated that the GI MHA OM No. F-30/3/60 AVD dated 25.8.61 deals with the question of inspection of documents and has laid down that the question of relevancy should be looked at from the point of view of the defence and if there is any possible line of defence to which the document may, in some way, be relevant though the relevance is not clear to the Disciplinary Authority at the time that the request is made, the request for access should not be rejected. In any case, where it is decided to refuse access, reasons for refusal should be cogent and substantial and should invariably be recorded in writing. Inspite of clear provision under rules and Govt. orders, the disciplinary authority chose to disallow the deponent the opportunity of inspection of documents arbitrarily and maliciously, which has rendered the entire proceeding as malicious, vitiated and null & void. The rest of the contents of para under reply are denied and those of para 4(IV) of the application are re-asserted.

8. That the contents of para 7 of the counter are denied to the extent they are in conflict with the contents of para 4(V) of the application, which are re-iterated. The deponent in reply to the letter dated 13.1.89(Annexure A-6), sent further representation dated 20.1.89 (Annexure A-7) wherein the orders passed by the respondent no. 3 on the ~~deponent~~ applicant of the ~~applicant~~ deponent were challenged and it was clearly stated that there was no direct involvement of the deponent in the so called loss sustained by the department and it would

be in expedient in the interest of justice to hold oral enquiry to give an opportunity to the deponent to prove his innocence and that in absence of the necessary and important statements concerning the matter, the deponent has been deprived of ~~his~~ submitting his effective representation. It was again requested that open enquiry be ordered to be made. No reply to this representation dated 20.1.89 was received by the deponent. The respondent no. 3 did not pass any reasoned finding on the said representation dated 20.1.89, which he was under an obligation to do after applying his mind whether elaborate enquiry under Rule16(1)(h) read with Rule 14, was necessary. There is no absolute discretion with the disciplinary authority to follow either Rule 16(1)(a) or Rule 16(1)(b). The entire proceeding is therefore, vitiated and null & void. The rest of the contents of para under reply ~~as~~ denied and the contents of para 4(V) of the application are re-stated.

9. That para 8 of the counter needs no reply.

10. That the contents of para 9 are denied as stated and the contents of para 4(VII) of the application and those of paras 6 and 8 above are re-iterated.

11. That the contents of para 10 are denied as stated It is wrong and misleading that photostat copies of all documents were supplied and yet the deponent avoided to submit a representation. It may be stated that for submitting an effective reply it was essentially required that the charge sheet was clear, ~~in~~definite and specific and the relevant evidence relied upon were made known to the deponent. But all this was not done and the representations of the deponent for inspection of documents, their copies and cross examination of witnesses were prejudicially and arbitrarily rejected. The matter related to alleged loss of Rs. 32705/- + Rs. 30775.50 as stated by the respondents was a huge amount and the consequential action of recovery from pay needed procedure in terms of

DG's letter dated 13.2.1981, Annexure A-9 to the application but neither the charge was clear and specific nor did it explain how the loss was caused due to the deponent and how the lapses of the deponent, if any, had a link with the loss sustained by the Department. The order of recovery without showing the proportionate liability and nexus to the case cannot be sustained, it being not consistence to Rule 11(3) of the CCS(CCA) Rules 1965. The action of the disciplinary authority was not in confirmity with the instructions contained in the aforesaid DG's letter dated 13.2.1981 and therefore the order of recovery from pay is bad, unwarranted, unsustainable and liable to be quashed. It has not been specifically mentioned how the amount of Rs. 6000/- out of Rs.32705/- and Rs. 3000/- out of Rs. 30775.50 P, total Rs. 9000/- was worked out against the deponent and who were the other officials, what was their liability and nexus to loss and how the loss was appointed amongst them. The whole matter has been dealt with in an arbitrary manner. At the best the so called loss could be joint responsibility in which all concerned should have been given opportunity to hearing in a joint enquiry which could be held under Rule 18 of the CCS (CCA) Rules 1965, instead of deciding each case separately in a prejudicial haphazard and arbitrary manner. The rest of the contents of para under reply are denied and the contents of para 4(VIII) of the application are re-iterated.

12. That the contents of para 11are denied and the contents of para 4(IX) of the application and those of paras 6 and 8 above are re-asserted.

13. That the contents of para 12 of the counter are denied as stated. The charge sheet is vague, indefinite and unspecific as it does not specify the roll and the extent of the deponent in the entire transaction leading to the so called loss of Rs. 32705/- and Rs. 30775.50 P caused to the Department. It also does not indicate the circumstances under which the alleged loss could not be recovered from the

wrong recipient, as all payments are made by the ~~xxxxxxxx~~ department after proper identification and satisfaction that the payment is being made to the proper person. The charge sheet is also not in confirmity with the instructions issued in DG P&T letter dated 15.2.81 (Annexure A-9). The deponent was neither concerned with the transfer of fake ledger cards to the ledger binder nor effecting payment to a fake person and any responsibility with regard to the loss cannot be shifted to him without showing his nexus in the matter and the lapses which otherwise could have saved the loss. The paying office was under an obligation to pay the amounts to a known person to be identified ~~xxxxxxxxxxxx~~ subsequently for recovery of the amount if such necessity arose and it is misterious how and why the recipient of the amounts could not be traced and proper action for recovery of amount, cheating and forgery etc. was not taken In all fairness the matter involving loss of a very heavy amount should have been reported to the Police to find out the culprits but strangely enough the respondents did not do it. They prejudicially and arbitrarily preferred to effect recovery without proper enquiry and without giving opportunity of defence. The whole action is malicious, irregular, illegal and against natural justice, vitiated and hence null & void. The contents of para 4(X) of the application are re-iterated.

14. That the contents of para 13 of the counter are denied as stated. The letter dated 13.1.89 was duly replied to and the respondent no. 3 was clearly informed by letter dated 20.1.89 (Annexure A-7) that the deponent was not shown to be directly concerned with the fraudulent payment which was the direct responsibility of other offices and officials and so it was neither proper nor just to make him a co-accused, that the charge sheet was vague and indefinite without any specification of evidence and in view of this matter an open enquiry, as requested by the deponent, was necessary to substantiate the charge against him and

opportunity to disprove the same. The deponent clearly stated that he was not given the necessary documents and statement as required by him, to enable him, ~~to enable him~~ to submit his explanation. The respondent was again requested to held an open enquiry in the matter. But the respondent no. 3 did not consider the matter objectively by application of his mind fairly and preferred to punish the deponent arbitrarily and prejudicially. The contents of para 4(XI) and 4(XII) of the application are re-asserted.

15. That the contents of para 14 of the counter are denied as stated. It is wrong to say that the appellate authority examined the deponent's appeal critically and thoroughly and he did not find any ground to interfere. There is no counter from the appellate authority and the respondent no. 3 who has furnished the reply cannot hold any brief for the appellate authority. The order passed by the ~~xxxxxx~~ appellate authority on the appeal of the deponent is not a speaking one. Under Rule 27(2) of the CCS(CCA) Rule 1965 the appellate authority is under an obligation to examine the appeal in terms of instructions laid down in sub rule ~~xx~~ (a), (b) and (c) and then pass orders as provided in sub rule (i) and (ii) thereunder : But the appellate authority ignored to appreciate that the charge sheet issued to the deponent was not in consonance with the instructions laid down by the DG P&T vide Annexure A-9, the evidences were not disclosed, copies of documents and statements as required were not furnished, the deponent was not allowed to inspect the relevant records and no enquiry was held on his request to facilitate proper defence and thus the deponent was prejudiced in his defence and in consequence of all these matters, the punishment was unwarranted, illegal vitiated and null & void. The contents of para 4(XIII) are re-iterated.

16. That para 15 of the counter needs no reply.

B.K. Dhoonia

17. That the contents of para 16 and its sub paras are denied and the contents of para 5 and the grounds taken thereunder are re-asserted.

18. That the contents of para 17 of the counter are denied as stated and the contents of para 6 of the application are re-asserted. It is wrong and malicious to say that the deponent has not exhausted the remedies available to him under Rule 29 and 29(A) of the CCS(CCA) Rules 1965, which is not relevant and does not constitute a fundamental right of the deponent.

19. That para 18 of the counter needs no reply.

20. That the contents of para 19 of the counter are denied. The reliefs sought for by the deponent in para 8 of the application are cogent and admissible on the facts and circumstances of the case.

21. That para 20 of the counter is a matter of record.

22. That para 21 of the counter needs no reply.

B.B. Dhooria
Deponent

LUCKNOW

Dated : 26.12.90

VERIFICATION

I, the above named deponent do hereby verify that the contents of para 1 to 16 and 18 to 19 and 21 to 22 are true to my knowledge and those of paras 17 and 20 are believed to be true on legal advice. Nothigg material has been concealed and no part of it is false. So help me God.

Signed and verified this 26th day of December, 1990 at Lucknow.

B.B. Dhooria
Deponent

LUCKNOW

DATED : 26.12.90

I identify the deponent who has signed before me.

(M.Dubey)
Advocate